

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW  
DELHI**

Original Application No. 295 of 2023

In the matter of

Dimpal Kumar

.....Applicant

V/s

State of Punjab & Ors.

.....Respondent

Action taken report of Punjab Pollution Control Board through Er. Vijay Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sri Fatehgarh Sahib, in compliance of order dated 15.04.2024.

**Respectfully Showeth:**

1. That the above-mentioned case relating to the grievance against un-regulated violation of air quality norms by Coal fired furnaces operating in Mandi Gobindgarh area of the State of Punjab is under consideration of this Hon'ble Tribunal. The Punjab Pollution Control Board is filing replies/status reports in the case in compliance to the directions of the Hon'ble Tribunal issued from time to time. The Rolling Mills of the area of Mandi Gobindgarh have also been impleaded as party in the case before the Hon'ble Tribunal. After consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 15.04.2024 in the instant case thereby directing the Punjab



Pollution Control Board to place on record the details of the orders which are passed against defaulting units as also copies of the orders.

2. That in compliance to the orders dated 15.04.2024 passed by the Hon'ble Tribunal, it is submitted that the Punjab Pollution Control Board had initiated action against certain industries, as identified in the photographs (depicting air pollution in the area), which were appended on pages number 299 to 314 of the response filed before this Hon'ble Tribunal by the applicant. The officers of the Board had inspected the 28 numbers of industries whose photographs have been appended on pages 299 to 314 of the response of the applicant. Out of the said, 28 industries 13 are steel re-rolling mills, 8 are induction furnaces, 1 cupola furnace, 1 plywood unit, 1 ceramic unit, 1 galvanizing unit and remaining 3 are non-air polluting units. Show cause notices for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 were issued to violating industries with an opportunity of hearing before the Chairman of the Punjab Pollution Control Board on 10.04.2024, 12.04.2024, 26.04.2024 and 12.06.2024. A list of all 28 industries along with the action taken by the Board, is enclosed herewith as **Annexure-A**.
3. That apart from the above, the Board had also identified 24 number of industries, which were using non-cleaner fuel and accordingly, notices were issued to the industries under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide separate letters dated 20.03.2024, 27.03.2024,



28.03.2024 and 03.06.2024 with an opportunity of personal hearing before the Chairman of the Board on 10.04.2024, 12.04.2024, 26.04.2024 and 12.06.2024. A list of 24 number of industries to whom notices were issued is enclosed herewith as **Annexure-B**. The copies of notices issued to the industries are collectively enclosed as **Annexure-C**. The industries have approached the Appellate Authority against the orders passed by the Chairman of the Punjab Pollution Control Board.

The industries above mentioned attended the hearing before the Chairman of the Board on 10.04.2024, 12.04.2024, 26.04.2024 and 12.06.2024. All the 14 ceramic industries submitted their replies through Refractory Association/ All India Steel Rerollers Association highlighting the key cost facto noting that- current price of pet coke stands approximately @ Rs. 14,000/- per Ton, while PNG is priced at Rs. 43.15 per SCM inclusive of 3.5% VAT. As per their statement, transition to PNG (Piped Natural Gas) as a fuel source would nearly double their fuel expenses. It is further pointed out that several other States such as Gujarat, Madhya Pradesh, Tamil Nadu, West Bengal rely on coal as their primary fuel source. Given that the industries major competitors operate in these states, any increase in fuel cost would severely impact their competitiveness. It is also stated that cities like Ludhiana also host ceramic unit but are not mandated to use PNG due to its unavailability, placing the industries at Mandi Gobindgarh at disadvantage vis-a-vis cost. It is also recorded in their statement that ttransitioning to PNG presents logistical challenges, with an estimated



timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the representatives of the industries separately and the officers of the Board and considering the material facts, the Competent Authority of the Board has decided to impose Environmental Compensation on best assessment judgement totaling to Rs. 60 lakhs and also imposed Bank Guarantee, considering the scale of operation of the industries totaling to Rs. 89 lakhs as an assurance to comply with the Environmental Laws.

The proceedings of hearing held on 10.04.2024, 26.04.2024 and 12.06.2024 wherein, decisions for imposition of Environmental Compensation and Bank Guarantee have been taken were conveyed to the industries vide separate letters dated 14.05.2024, 21.05.2024, 22.05.2024, 29.05.2024, 30.05.2024 and 07.06.2024. The letter of proceedings of all the 24 number of industries are collectively enclosed herewith as **Annexure-D** for kind perusal. The industries were directed to immediately shift to PNG.



4. That it is pertinent to mention here that the All-India Steel Rolling Association has given a representation dated 12.06.2024 in detail to the Chairman, Punjab Pollution Control Board requesting to save the MEMS steel sector of Mandi Gobindgarh / Khanna. In the said representation some genuine and practical issues have been mentioned and raised which are summarized here in below:

- i. National Institute of Standards and Technology (NIST) had given report that the comparative emissions of particulate matter (SPM) of industries of Mandi Gobindgarh is 23% out of which contribution of Rolling Mills is less than 4%. Now the important point is that the industry which contributes 4% is suffering and 96% of Polluting elements are nowhere in the picture, it is always seen that our units are always aware to control the pollution and save the environment. Previously with the efforts of the association classes (Foreman & Fireman) were conducted at a big level with the help of Science and Technology teams and in 2019 a survey was revealed by Science and Technology declaring that industry emission is 50% and road dust is 40%. Since the long responsibility to minimize the-emission taken by our industry by providing pulverized coal and so many other modifications we bring down the ratio from 50% to 23% emission but due to road dust and transport it increased from 40% to 65% is not seen by the complainant.
- ii. On the other hand, the problem of monopoly and non-transparency in prices of Gas has been presented with the Petroleum Minister and



on our suggestions/requests to resolve the issue seriously because the rates differ at adjoining industries because of district - wise in the same cluster. Government of India Ministry of Petroleum & Natural Gas vide their Draft dated 20.07.2023 mentioned to the secretary PNGRB New Delhi that The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring City or Local Natural Gas Distribution Networks as Common Carrier or Contract carrier) "the legislative intent to promote competitive markets and protect the interest of the consumers.

- iii. Even the National Gas Policy 2006 envisages a market that fosters "fair trade and competition" amongst entities. Therefore, framing well guided regulations will foster overall development of the CD sector while addressing the issues raised by various stakeholders.
- iv. At Action Plan for Clean Air, Mandi Gobindgarh at Para 4.2.1 mentioned that "Transport sector is one of the significant contributors to air pollution in Mandi Gobindgarh due to movement of heavy goods vehicles carrying raw materials and products of industries located in and around the city. At present about 15000 vehicles (heavy transport vehicles, LMVs, Cars & Jeeps, two wheelers and three wheelers) are plying on the roads of Mandi Gobindgarh. National Highway NH-1 passes through Mandi Gobindgarh, which is connecting tourist destinations like Amritsar and industrial hubs like Ludhiana and Jalandhar.

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A copy of representation dated 12.06.2024 is enclosed as

**Annexure-E.**

5. That in view of the representation given by the All India Steel Rerollers Association, it is submitted that IIT Delhi is conducting the Source Apportionment Study of Mandi Gobindgarh. As per the draft Source Apportionment Study report of Mandi Gobindgarh given by IIT Delhi, the Source contribution of PM<sub>2.5</sub> and PM<sub>10</sub> in the ambient air quality of Mandi Gobindgarh is tabulated here in below:

Sr. No.	Sector	PM <sub>2.5</sub> %	PM <sub>10</sub> %
1	Domestic	2	1
2	Road Dust	34	57
3	MSW	8	4
4	Vehicle	31	13
5	Food Joints	0	0
6	Crematoria	2	1
7	Industries	23	24

6. That according to the contents of draft Source Apportionment Study report, the major contribution to ambient air quality is the road dust and vehicles, which contributes 34-57% and 13-31% respectively in the air pollution of Mandi Gobindgarh. In compliance to the Source Apportionment Study report, the Punjab Pollution Control Board has issued show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to the following departments:
- i. Project Director, National Highway Authority, 16-Prem Nagar, Ambala City.
  - ii. The Executive Engineer, Construction Division, PWD (B&R), Sirhind.

*B*

- iii. The Executive Engineer-II, PSIEC, Sector-17, Chandigarh.
- iv. The Executive Officer Municipal Council, Mandi Gobindgarh.

The Notice was issued vide letter no. 4692-95 dated 12.01.2024 to show cause as to why action under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 shall not be taken with an opportunity of hearing before the Chairman of the Board. A copy of the notice issued vide letter no. 4692-95 dated 12.01.2024 is enclosed herewith as **Annexure-F**.

7. That in reference to the show cause notice dated 12.01.2024, the officers of various departments appeared before the Chairman of the Board for hearing on 19.01.2024. After hearing the officers of the Board and that of the various departments and after considering the facts of the case, the Chairman of the Punjab Pollution Control Board decided as under:
- a) NHA I shall comply with the C&D waste rules in true letter & spirit and shall shift the entire waste stored along the National Highway, passing through Mandi Gobindgarh and Khanna to the designated site, within 15 days and submit the report at the Regional Office, Fatehgarh Sahib.
  - b) NHA I shall remove the loose earth from the both sides of National Highway, passing through Mandi Gobindgarh & Khanna within 15 days and shall use sprinkling of treated wastewater at least two times per day to suppress the dust emissions.



- c) NHAI shall plant suitable varieties of plants along both sides of the National Highway within three months and shall pursue the matter with the District Administration to stop the illegal parking of vehicles along the National Highway. NHAI shall also pursue the matter of overloaded vehicles with the District Administration.
- d) NHAI shall ensure that there is no littering of any type of solid waste along the National Highway and shall direct the food courts, especially near the toll plazas to provide appropriate bins for storing their waste and dispose off the same in an environmentally sound manner.
- e) NHAI and Municipal Council, Mandi Gobindgarh shall carryout the repair work/ black topping/ removal of pot holes, where ever required within one month.
- f) Municipal Council, Mandi Gobindgarh shall carryout sprinkling of treated wastewater from STP of capacity 25 MLD at least twice a day to suppress the dust emissions from the roads in its Jurisdiction and shall maintain the logbook.
- g) Municipal Council, Mandi Gobindgarh shall provide GPS system over its tankers used/ to be used to spray treated wastewater and shall share the link with the Environmental Engineer, Regional Office, Fatehgarh Sahib, so as to monitor the movement of the same.
- h) Environmental Engineer, Regional Office, Fatehgarh Sahib shall check the log books maintained by the tankers used for sprinkling



- of wastewater treated in Mandi Gobindgarh STP of capacity 25 MLD over the reads and shall submit its report within 15 days.
- j) Municipal Council, Mandi Gobindgarh shall ensure that there is no littering& burning of any type of solid waste in its jurisdiction.
- k) The Executive Engineer Construction Division, PWD B&R Sirhind and Executive Engineer-II, PSIEC, Sector 17, Chandigarh be given another opportunity of a personal hearing before the Chairman of the Board shall be given.
8. That the proceedings of the hearing held on 19.1.2024 before the Chairman of the Board were conveyed by the Board to all the concerned departments vide letter no. 5016-19 dated 13.2.2024 for compliance and a copy of the letter dated 19.01.2024 is enclosed herewith as **Annexure-G**.
9. That the National Highway Authority of India (NHAI) vide its letter no. 11186/NHAI/AMB/4582 dated 29/02/2024 has submitted a compliance of the decision of the hearing, which is enclosed herewith as **Annexure-H**.
10. That the MC Mandi Gobindgarh vide its letter no. 1564 dated 11/07/2024 has submitted a compliance of the decision of the hearing, which is enclosed herewith as **Annexure-I**.
11. That it is pertinent to submit that pursuant to the rigorous efforts of the Punjab Pollution Control Board (PPCB), approximately 180 industries have shifted their units from conventional fuels to PNG. However, a significant increase in the price of PNG as compared to coal has resulted in certain industries being compelled to permanently shut down their units, while others have reverted to using coal. Despite the concerted efforts of the

PPCB to get the compliance of directions of the Hon'ble Tribunal, these industries are unable to sustain their operations on PNG due to higher cost of their product in the market as similar product from neighbouring States is available at a lower price. Given the substantial impact of PNG pricing on the viability of industrial operations, it is crucial to recognize the role of the Petroleum and Natural Gas Regulatory Board (PNGRB) as the price regulatory authority for gas supply companies. The PNGRB's regulatory decisions directly influence the affordability and accessibility of PNG for industrial users especially in the State of Punjab.

In light of the above, the indulgence of the Hon'ble Tribunal is further solicited to direct the PNGRB to undertake a review and regulation of PNG prices in Mandi Gobindgarh in the interest of the protection of environment for ensuring that the rates of PNG are prescribed in a manner that enable the industries to continue their operations on PNG.

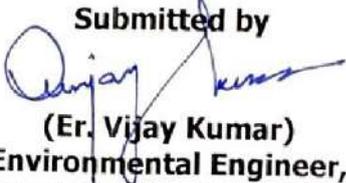
12. That the Punjab Pollution Control Board is taking appropriate action against the industries of Mandi Gobindgarh for violation of environmental norms and is also taking care of the issues relating to road dust and vehicular emission and had issued necessary directions to other departments to control the air pollution like National Highway Authority of India, Municipal Council, Mandi Gobindgarh, Punjab Public Works Department so as to contain the cause of air pollution.
13. That the action taken / status report is hereby filed in compliance to order dated 15.04.2024 for kind consideration of the Hon'ble Tribunal.



It is, therefore, prayed that the submission of the applicants including the Original Application may kindly be disposed of with appropriate orders, in view of the submissions made herein above.

Date: 12.07.2024

Place: Fatehgarh Sahib

Submitted by  
  
(Er. Vijay Kumar)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Fatehgarh  
Sahib

## Annexure-A

Sr. No.	Name of the Industry	Address	Type	Violation u/Act	No. & date of SON	Hearing Date	Person Attended the Hearing	Action taken in the form of Environmental Compensation or BG or Closure or Other direction	No. & date of issuance of Proceedings	If any order is passed apart from proceedings (No. & Date)	Remarks
1	M/s Shree Ganesh Steel Rolling Mills	Khanna Side, Amlah, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	765 dated 03.06.2024	12.06.2024	Sh. Mahesh Kumar Garg, Manager	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1227 dated 04.07.2024	-	
2	M/s S.P Multimetals	(Sant Khalsa Casting), Village Kumbh, Mandi Gobindgarh	Cupola Furnace	Air Act, 1981	5475 dated 28.03.2024 & 757 dated 03.06.2024	12.06.2024	Sh. Shashi Kant, Partner	The industry shall operate & maintain its APCD, regularly and efficiently	1238 dated 04.07.2024	-	
3	M/s Samana Concast	Amlah Road, Vill. Tooran, Mandi Gobindgarh	Induction Furnace	Air Act, 1981	4951 dated 07.02.2024	22.02.2024	Sh. Sushil Kumar Mittal, Representative	The industry shall a feasibility report for the proposed pollution control measures to control the secondary emissions	5398 dated 22.03.2024	-	
4	M/s Bhawani Castings (P) Ltd.	Vill. Ambey Majra, Mandi Gobindgarh	Induction Furnace	Air Act, 1981	52 dated 03.04.2024	12.04.2024	Sh. Ashok Aggarwal, Director	The industry shall a feasibility report for the proposed pollution control measures to control the secondary emissions	879 dated 07.06.2024	-	
5	M/s Gian Casting (P) Ltd.	Grain Market, Mandi Gobindgarh	Induction Furnace	Air Act, 1981	5457 dated 28.03.2024	12.04.2024	Sh. Mohinder Gupta, Managing Director	The industry shall a feasibility report for the proposed pollution control measures to control the secondary emissions	886 dated 07.06.2024	-	
6	M/s Vardhman Adarsh Ispat (P) Ltd	Vill. Ambey Majra, Near 220 KVA Grid, Mandi Gobindgarh	Rolling Mill-cum-Induction	Air Act, 1981	786 dated 03.06.2024	12.06.2024	-	Proceedings awaited	-	-	
7	M/s Fortune Metals Ltd.	Talwara Road, Mandi Gobindgarh	Induction Furnace	Air Act, 1981	5498 dated 28.03.2024	26.04.2024	Sh. Gaurav Sharma, Vice President	The industry shall a feasibility report for the proposed pollution control measures to control the secondary emissions	890 dated 07.06.2024	-	
8	M/s Bharat Steel Industry	Vill Kumbh, Amlah Road, Mandi Gobindgarh	Induction Furnace	Air Act, 1981	5364 dated 19.03.2024	28.03.2024	Sh. Amardeep Kochhar, Partner	BG- Rs. 2.0 lakhs	123 dated 10.04.2024	-	
9	M/s Vishwanath Iron Steel Re-Rolling Mills L/o Vishwanath Steel Rolling Mills	G.T. Road, Sirhind Side, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	780 dated 03.06.2024	12.06.2024	Sh. Jatinder Kumar Manager	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1221 dated 04.07.2024	-	
10	M/s Sangam Steel Industries	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	776 dated 03.06.2024	12.06.2024	Sh. Rahul, Representative	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1233 dated 04.07.2024	-	
11	M/s Malwa Steel Rolling Mills	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Rolling Mill	Complying	-	-	-	-	-	-	The industry has shifted to PNG and the Environmental Data Board has been updated by the industry.
12	M/s Kuber Concast	Village Kumbhra, Mandi Gobindgarh	Rolling Mill	Air Act, 1981	1255 dated 05.07.2024	10.07.2024	-	-	-	-	The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 and u/s 31-A of the Air Act, 1981 alongwith an opportunity of personal hearing before the Competent Authority of the Board on 10.07.2024 and the proceedings are awaited.
13	M/s A.R. Castings Pvt. Ltd.	R.G. Mill Road, Sirhind Side, Mandi Gobindgarh	Induction Furnace	Complying	-	-	-	-	-	-	The industry has valid consent to operate under the Air (Prevention & Control of Pollution) Act, 1981. Further, the industry has already updated the Environmental Data Board provided at the entrance of the main gate.
14	M/s Shree Ganesh Rolling Mills	Peer Gaju Shah Road, Village Badinpur, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	782 dated 03.06.2024	12.06.2024	Sh. Mahesh Kumar Garg, Manager	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1236 dated 04.07.2024	-	

15	M/s Ruby Strips Pvt Ltd.	Talwara Road, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	778 dated 03.06.2024	12.06.2024	Sh. Ajay Gupta, Director	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1215 dated 04.07.2024	-	-
16	M/s Parveen Alloys L/o Punjab Agro Industries	C-45, Focal Point Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	764 dated 03.06.2024	12.06.2024	Sh. Puneet Gupta, Representative	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1230 dated 04.07.2024	-	-
17	M/s Chehal Udyog (formerly known as Bhathal Steel Rolling Mill)	C-53, Focal Point, Mandi Gobindgarh	Rolling Mill	Air Act, 1981	5464 dated 28.03.2024	12.04.2024	No one from the industry attended the hearing	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	543 dated 14.05.2024	-	-
18	M/s Shree Steel Industry L/o Manmohan Ispat	Mughal Majra, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	772 dated 03.06.2024	12.06.2024	Sh. Vijay Kumar Bansal, Partner	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1218 dated 04.07.2024	-	-
19	M/s R.P. Metals/Concast	Mugal Majra, peer Gujju Shah Road.	Induction Furnace	Air Act, 1981	39 dated 02.04.2024	12.04.2024	Sh. Ashish Singla, Director	The industry shall a feasibility report for the proposed pollution control measures to control the secondary emissions	874 dated 07.06.2024	-	-
20	M/s Prime Woodtech LLP	Vill Bhadla Nicha, Khanna, Distt. Ludhiana	Plywood	Complying	-	-	-	-	-	-	The industry was visited by the officer of the Board on 14.03.2024 and during visit, no black smoke was found emitted into the atmosphere.
21	M/s Shankar Steel Industries	Behind Octroi Post, Amloh Road, Mandi Gobindgarh	Rolling Mill	Water Act, 1974 & Air Act, 1981	760 dated 03.06.2024	12.06.2024	Sh. Rajnish Mankan, Partner	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	1224 dated 04.07.2024	-	-
22	M/s Jaisleen Ceramics	Vill Majri Mishriwali, Mandi Gobindgarh	Ceramic Unit	Air Act, 1981	5436 dated 27.03.2024	10.04.2024	Sh. Rajwinder Singh, Proprietor	BG- Rs. 3.0 lakhs, EC- Rs. 2.0 lakhs	541 dated 14.05.2024	-	-
23	M/s Devshree Metals	Village Kumbh, Amloh Road, Mandi Gobindgarh, Distt Fatehgarh Sahib	Rolling Mill	Complying	-	-	-	-	-	-	The industry was visited by the AEE (OS) on 14.03.2024 and during visit, no black smoke was found emitted into the atmosphere.
24	M/s JTL Industries	RG Mill Road Mandi Gobindgarh	Galvanizing Unit	Complying	-	-	-	-	-	-	The Industry has valid consent to operate under the Air (Prevention & Control of Pollution) Act, 1981. Further, the industry has already updated the Environmental Data Board provided at the entrance of the main gate.
25	M/s Sanjiv Trade	Mugal Majra, Mandi Gobindgarh	Godown	Complying	-	-	-	-	-	-	Only godown has been established in the said premises. No manufacturing activity is being carried out except the welding of some steel parts.
26	Feru techno casting (Previously known Ocean Pumps Pvt. Ltd.)	Back Side, Focal Point, Mandi Gobindgarh	Induction Furnace	Air Act, 1981	5478 dated 28.03.2024	12.04.2024	Sh. Rahul, Representative	The industry shall comply with SOPs framed for such types of units	872 dated 07.06.2024	-	-
27	M/s Jindal steel industries	Backside Focal Point, MGG, Fatehgarh Sahib	Cement Concrete Tiles	-	-	-	-	-	-	-	It is a unit, which is manufacturing cement concrete tiles. There is no source of air emissions as alleged by the complainant.
28	M/s Paras industries	Kumbh	Fabrication Unit	-	-	-	-	-	-	-	It is a fabrication unit. There is no boiler/furnace in the industrial premises.

## Annexure-B

Sr. No.	Name of the Industry	Address	Type	Violation u/Act
1	Vaibhav Enterprises	St. no. 1/4, Behind S.D. Model School, Mugal Majra	Kothali Furnace	Air Act, 1981
2	Steelage Refractories Pvt. Ltd.	G.T. Road, Talwara Road, Sirhind Side, Mandi Gobindgarh, Fatehgarh Sahib	Ceramic	Air Act, 1981
3	Singhal Ceramics	Vill. Kumbh, Amlah Road, Mandi Gobindgarh	Ceramic	Air Act, 1981
4	Simar Steel Industries	Vill. Majri Mishri Wali, Mandi Gobindgarh	Kothali Furnace	Air Act, 1981
5	Shiva Ceramics	Vill. Jalalpur, Kumbh Road, Amlah Fatehgarh sahib	Ceramic	Air Act, 1981
6	Samrat Ceramics	Vill. Talwara G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic	Air Act, 1981
7	S.R. Ceramics & Enterprises	G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic	Air Act, 1981
8	Radhey Alloys L/o Shiva Alloys	Amlah Road, Village Kumbh, Mandi Gobindgarh	Annealing Furnace	Air Act, 1981
9	R.P. Ceramics	Vill Chanalon, Fatehgarh Sahib	Ceramic	Air Act, 1981
10	Punjab Forging Industries	G.T. Road, Sirhind Side, Mandi Gobindgarh	Forging	Air Act, 1981
11	Parvati Ceramics	Village Wazir nagar, Mandi Gobindgarh	Ceramic	Air Act, 1981
12	Mittal Refractories	Vill. Kumbh, Amlah Road, Mandi Gobindgarh	Ceramic	Air Act, 1981
13	Mb Ceramics (formerly Known As Mitali Steels),	Vill. Kumbh, Amlah Road, Mandi Gobindgarh, Amlah, Fatehgarh Sahib	Ceramic	Air Act, 1981
14	Jaisleen Ceramics	Vill. Majri Mishriwali, Mandi Gobindgarh	Ceramic	Air Act, 1981
15	Gupta Ceramics	G.T. Road, Sirhind Side, Mandi Gobindgarh	Ceramic	Air Act, 1981
16	Ansari Metal industries	Bidhi Chand Colony, Sector 23-B, Ward no. 15, Mandi Gobindgarh	Kothali Furnace	Air Act, 1981
17	Amar Forging	Vill Kumbh, Amlah Road, Mandi Gobindgarh	Forging	Air Act, 1981
18	Agni Refractories (P) Ltd.	G.T. Road, Vill. Ajnall, Mandi Gobindgarh	Ceramic	Air Act, 1981
19	Reyance Ceramics L/o Aggarwal Ceramics	Vill. Mullanpur, Ambey Majra	Ceramic	Water Act, 1974 & Air Act, 1981

20	C.S. Forgings Pvt. Ltd.	Amloh Road, Mandi Gobindgarh	Forging	Water Act, 1974 & Air Act, 1981
21	Mela Ram Ispat	Vill- Jalalpur, Amloh Road, Mandi Gobindgarh.	Forging	Air Act, 1981
22	Unique Ceramics (Formerly G.S. Ceramics)	Vill. Harbanspura, Sirhind	Ceramic	Air Act, 1981
23	ANG Agro Industry	F-15 & F-13, Focal Point, Mandi Gobindgarh	Agriculture Parts	NA
24	M/s Khan Metals	Bidhi Chand Colony, Ward No. 15, Mandi Gobindgarh, Distt. Fatehgarh Sahib	Kothali Furnace	Water Act, 1974 & Air Act, 1981



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



674

No. 5449

REGISTERED

Dated: 27/3/24

To

M/s Vaibhav Enterprises,  
Village Behind S.D. Model School,  
Mugal Majra, Distt. Fatehgarh Sahib

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, It was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzcp2@ymail.com, Web: www.ppcb.gov.in

State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of Industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the Industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11328171 dated 24/10/2019 valid upto 30/09/2023 for manufacturing of Aluminum i.e. Bars, Kadhai & Patialas @ 200 Kg/day.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The Industry was not in operation and is engaged in the business of manufacturing of Aluminum i.e. Bars, Kadhai & Patilas.
2. The Industry has installed 4 no. Kothall Furnace, which are connected with Wet Scrubber as APCD.
3. The industry is still using hard coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using hard coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

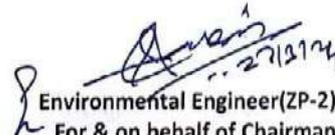
And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

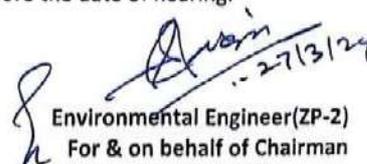
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5450

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman  
Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5483

REGISTERED

Dated: 28/3/2024

To

M/s Steelage Refractorles Pvt. Ltd.,  
G.T. Road, Talwara Road, Sirhind Side,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject: Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024, The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

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And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/23221647 dated 06/09/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks, BP set & other refractories items and Sleeves & Boards, Teaming compound, Ladle cover, repsll, casting powder, nozzle filling garseal, garpack @ 32 MTD.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Abhinadan Garg (MD), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was found in operation at the time of visit.
2. The industry is using pet-coke as well as PNG in the tunnel kiln.
3. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
4. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found in operation during visit.
5. The industry has installed online pH meter to monitor pH of the scrubbing water and the reading was noted as 13.76.
6. The industry has not provided adequate plantation area.
7. The industry has not provided Environmental Data Board at the entrance of the main gate. .

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

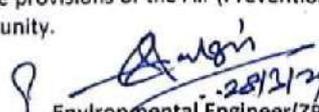
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

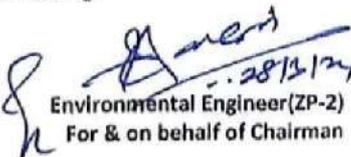
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5484

Dated 28/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
28/3/24  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
28/3/24  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



678

No. 5441

REGISTERED

Dated: 27/3/24

To

M/s Singhal Ceramics,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh

**Subject:** Show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area

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of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying Industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11254021 dated 28/11/2019 valid upto 30/09/2024 for manufacturing of BP Set, Fire Bricks & Refractories Goods @ 20 TPD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was not in operation and is engaged in the business of manufacturing of BP Set, Fire Bricks & Refractories Goods.
2. The industry has installed 1 no. Tunnel Type Kiln of capacity 20 TPH, which are connected with Alkali Scrubber as APCD.
3. The industry is still using Pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

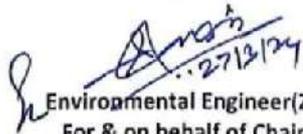
And whereas, the matter has been considered by the Competent Authority and it has been decided to cancel the consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

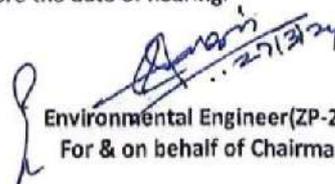
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5442

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman  
Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5451

REGISTERED

Dated: 27/3/24

To

M/s Simar Steel Industries,  
Village Majri Mishri Wall,  
Mandi Gobindgarh,

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2022/18729707 dated 01/06/2022 valid upto 30/09/2023 for manufacturing of Purified Aluminum Ingots @ 40 TPD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry not in operation and is engaged in the business of manufacturing of aluminum ingots.
2. The industry has installed one furnace of capacity 5 MTD, one rotary furnace of capacity 4 MTD, which are connected with common wet scrubber as APCD.
3. The industry is still using furnace oil in the furnace.
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers.

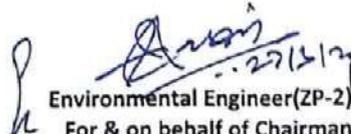
And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using furnace oil as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

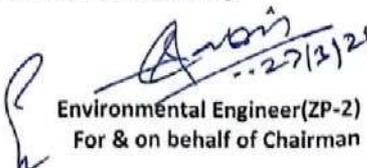
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Dated 27/3/24

Endst. No. 5452

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5433

REGISTERED

Dated: 27/3/24

To

M/s Shiva Ceramics,  
Village Jalalpur, Kumbh Road,  
Mandi Gobindgarh,  
Fatehgarh Sahib

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area

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of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11398176 dated 29/10/2019 valid upto 30/09/2024 for manufacturing of B.P Sets, Fire Bricks & Refractory Goods. @ 7200 MTD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was in operation and is engaged in the business of manufacturing of B.P Sets, Fire Bricks & Refractory Goods.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Dated 27/3/24

Endst. No. 5434

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 5491

REGISTERED

Dated: 28/3/2024

To

M/s Samrat Ceramics,  
Village Talwara G.T. Road,  
Sirhind Side, Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, It is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, It is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzo2@gmail.com](mailto:ppcbzo2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

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And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10669850 dated 30/07/2019 valid upto 30/09/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 7200 MT/Year.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Mukesh Singla (Proprietor), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was not in operation. The representative of the industry has informed that the industry is temporary closed from more than one month due to the maintenance work of the kiln.
2. The industry has installed pulverizer, equipped with Inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation.
4. The industry installed online pH meter to monitor pH of the scrubbing water and the SO<sub>2</sub> meter on the stack, however, the same was not in operation.
5. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5492

Dated 28/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5485  
To

REGISTERED

Dated: 28/3/2024

M/s S.R. Ceramics & Enterprises,  
G.T. Road, Sirhind Side, Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcb2002@ymail.com](mailto:ppcb2002@ymail.com) Web: [www.pccb.gov.in](http://www.ppcb.gov.in)

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key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry is a ceramic unit was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2018/7791830 dated 23/07/2018 valid upto 30/09/2022 for manufacturing of B.P. Set/ Tiles/Nozzles @ 5760 MT/Year.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sudhir Bassi, Manager was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found in operation during visit.
3. The industry has installed bag filter house as APCD for the control of process emissions to be generated from the raw material handling and processing section.
4. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD.
5. The industry has provided Environmental Data Board at the entrance of the main gate, however the same was not maintained by the industry.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5486

Dated 20/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



688

No. 5461  
To

REGISTERED

Dated: 28/3/2024

M/s Shiva Alloys L/o Radhey Alloys,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh, Fatehgarh Sahib.

**Subject:** Show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area

of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/17446293 dated 30/03/2022 valid upto 30/09/2026 for manufacturing of Steel Ingots @ 72 TPD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed that :

1. The industry was in operation and engaged in the business of manufacturing of Steel Ingots.
2. The industry has installed annealing furnace and induction furnace and is still using furnace oil in the annealing furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using furnace oil as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to cancel the consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 12/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5462

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman  
Dated 28/3/2024

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



690

No. 5489

REGISTERED

Dated: 28/1/2024

To

M/s R.P. Ceramics,  
VIII. Chanalon, Tehsil Sirhind,  
District Fatehgarh Sahib.

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the

key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, industry is a ceramic unit was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10194793 dated 20/06/2019 valid upto 30/09/2022 for manufacturing of refractory goods @ 300 MT/Month.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Ashok Kumar, Supervisor was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
3. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD.
4. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

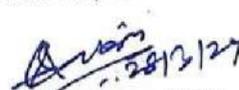
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the **Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM** in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5490

Dated 28/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



692

No. 5498

REGISTERED

Dated: 28/3/24

To

M/s Punjab Forging Industries,  
G.T. Road, Sirhind Side, Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry is a ceramic unit was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/20865701 dated 11/03/2023 valid upto 31/12/2023 for manufacturing of Forged Rolls, Gears, Shafts, Cranks & Block etc. @ 12 MT/Day subject to the suitable conditions and one of the additional condition that the industry shall shift from its conventional fuel to cleaner fuel latest by 31/12/2023 or finalization of State Fuel Policy, whichever is earlier.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sanjeev Kumar, Partner was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed 2 no. box type heating furnaces. Out of 2 no. furnaces, one is standby. One no. box type furnace is based on PNG and 2nd on coal as a fuel.
2. Earlier, it was using PNG on trial basis, but due to some problems, it has started again using the coal.
3. The industry has installed separate wet scrubber as APCD on both the furnaces and also provided hood on mouth of the furnace to capture emission during opening of gate of the furnaces.
4. The annealing furnace has been dismantled by the industry.
5. The industry has installed 01 no. electric hammer of capacity 2 ton.
6. The industry has provided the Environmental Data Board at the entrance of the main gate; however, the same has not been maintained by the industry.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

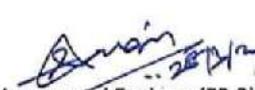
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the **Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM** in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5494

Dated 28/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



694

No. 5443

REGISTERED

Dated: 27/3/24

To

M/s Parvati Ceramics,  
Village Wazir Nagar,  
Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the Industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/9204278 dated 13/03/2019 valid upto 30/09/2023 for manufacturing of Bikaner Clay & grog. @ 26 MTD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Bikaner Clay & grog.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981. The industry is also operating its unit without having valid consent to operate of the Board under said Act and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Dated 27/3/24

Endst. No. 5444

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



696

No. 5439

REGISTERED

Dated: 27/3/24

To

M/s Mittal Refractories,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh

**Subject:** Show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises. . .

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10494511 dated 23/07/2019 valid upto 30/09/2024 for manufacturing of B.P. Set Fire Bricks & Other Refractories Bricks @ 23 MTD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was not in operation and is engaged in the business of manufacturing of B.P. Set Fire Bricks & Other Refractories Bricks.
2. The industry has installed 01 no. tunnel type kiln furnace, which are connected with alkali scrubber as APCD.
3. The industry is still using pet cock in the furnace.
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers.
5. The industry has not maintained the Environmental Data Board.

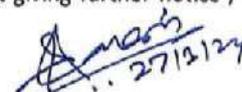
And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to cancel the consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

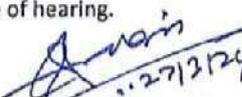
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Endst. No. 5440

Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in

No. 5437

REGISTERED

Dated: 27/3/24

To

M/s Mb Ceramics (formerly Known as Mitali Steels),  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh

**Subject: Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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State Fuel Policy of 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21898875 dated 23/05/2023 valid upto 31/12/2023 for the manufacturing of Nozzles/ Fire Bricks and Other Refractory Items @ 24 MTD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was not in operation and is engaged in the business of manufacturing of Nozzles/ Fire Bricks and Other Refractory Items.
2. The industry has installed one no. tunnel type kiln, which are connected with alkali scrubber as APCD.
3. The industry is still using Pulverized Coal in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

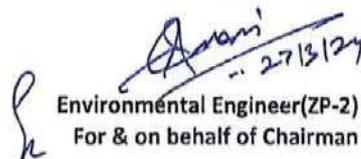
As such, you are, hereby given an opportunity to explain your position in person before the **Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM** in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Endst. No. 5438

Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5435

REGISTERED

Dated: 27/3/24

To

M/s Jaisleen Ceramics,  
Village Majri Mishri Wali,  
Mandi Gobindgarh

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21763068 dated 16/05/2023 valid upto 31/12/2023 for manufacturing of BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick. @ 15 MTD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was in operation and is engaged in the business of manufacturing of BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

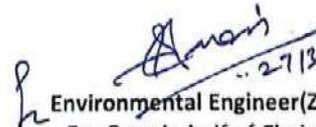
And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

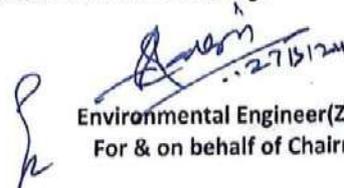
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Dated 27/3/24

Endst. No. 5436

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5487

REGISTERED

Dated: 30/1/2024

To

M/s Gupta Ceramics,  
G.T. Road, Sirhind Side, Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the Industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the Industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the

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key activities of the Action Plan is control of industrial emissions by taking action against non-complying Industrial units (CIE-4).

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/FGS/2023/21598563 dated 26/04/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21598358 dated 25/04/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 15 MTD.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sudhir Bassi, Manager was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
3. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD. But during visit, APCD was not in operation and all the fumes generated from the crushing of coke were escaped into the atmosphere.
4. The industry has installed bag filter house as APCD for the control of process emissions to be generated from the raw material handling and processing section.
5. The industry has installed online SO<sub>2</sub> meter on the stack; however, the same was not in operation during visit.
6. The industry has not provided adequate plantation area.
7. The industry has provided Environmental Data Board at the entrance of the main gate; however, the same was not maintained by the industry.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

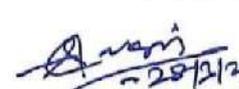
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

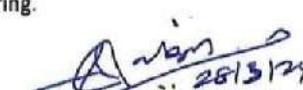
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5488

Dated 28/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



704

No. 5455

REGISTERED

Dated: 27/3/24

To

M/s Ansari Metal Industries,  
Village Bidhi Chand Colony,  
Sector 23-B, Ward no. 15,  
Mandi Gobindgarh

**Subject:** Show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2020/13727814 dated 09/10/2020 valid upto 30/09/2025 for manufacturing of Aluminum Bars & Shots @ 0.45 MTD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and observed as under:

1. The industry was in operation and is engaged in the business of manufacturing Aluminum Bars & Shots.
2. The industry has installed furnace of capacity 0.5 TPH and is still using Hard Coke in the furnace as fuel.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using hard coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to cancel the consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended-in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Endst. No. 5456

Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੋਠਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



706

No. 5447

REGISTERED

Dated: 27/3/24

To

M/s Amar Forging,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh

**Subject:** Show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/23235078 dated 13/12/2023 valid upto 30/09/2027 for manufacturing of Forged Roll, Shafts, Blocks, Rings etc. @ 07 TPD.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Roll, Shafts, Blocks, Rings etc.
2. The industry has installed box type furnace and is still using coal in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to cancel the consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

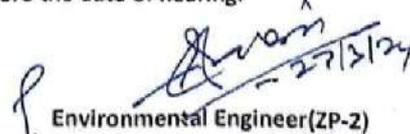
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5448

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman  
Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5479

REGISTERED

Dated: 28/3/24

To

M/s Agni Refractories (P) Ltd.,  
Village Ajnali G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib

**Subject:** Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the Industry is a ceramic unit and was granted 'consent to operate' under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/FGS/2023/22307479 dated 23/06/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22307473 dated 23/06/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 10 MTD.

And whereas, the Industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh.Gurmeet Singh (Accountant), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was not in operation. The representative of the industry has informed that the industry is temporary closed from more than a month due to the maintenance work of the kiln.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
4. The industry installed online pH meter to monitor pH of the scrubbing water and the SO2 meter on the stack, however, the same was not in operation during visit.
5. The industry has not provided adequate plantation area.
6. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

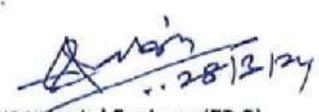
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Enrst. No. 5480

Dated 28/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



710

No. 5431

REGISTERED

Dated: 27/3/24

To

M/s Reyance Ceramics L/o Aggarwal Ceramics,  
Vill. Mullanpur, Ambey Majra Road,  
Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Notice to Issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ industrial plant for discharge of effluents/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities/ air pollution control devices, so as to contain the various pollutants in the effluents/ emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOW/Renewal/FGS/2019/9198087 dated 23/03/2019 valid upto 30/09/2023 and CTOA/Renewal/FGS/2019/10974433 dated 16/09/2019 valid upto 31/03/2021 for manufacturing of Ceramics & Refractory goods @ 25 MTD.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcb2002@vmail.com](mailto:ppcb2002@vmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and observed as under:

1. The industry was in operation and engaged in the business of manufacturing Ceramics & Refractory goods.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981. The industry is also operating its unit without having valid consents to operate of the Board under said Acts and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Acts and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A for the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere and effluents/ wastewater onto land for stagnation/ inland surface water/ irrigation or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary water/ air pollution control measures are taken.
3. That the industry shall not restart discharging its effluent/ air pollutants until it obtains the consent of the Board to operate an outlet/ industrial plant u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

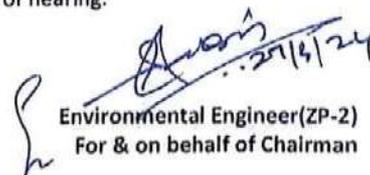
As such, you are, hereby given an opportunity to explain your position in person before the **Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM** in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Endst. No. 5432

Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਂਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@ymail.com](mailto:ppcbzop2@ymail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 5445

REGISTERED

Dated: 27/3/24

To

M/s C.S. Forgings Pvt. Ltd.,  
Amloh Road, Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

- Subject: 1. Show cause notice for revocation/ cancellation of consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
2. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

And whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ industrial plant for discharge of effluents/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities/ air pollution control devices, so as to contain the various pollutants in the effluents/ emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOW/Varied/FGS/2023/21510148 dated 12/06/2023 valid upto 30/06/2023 and CTOA/Varied/FGS/2023/21510153 dated 12/06/2023 valid upto 31/12/2023 subject to the suitable conditions and one of the additional condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier.

And whereas, now the industry had obtained consents to operate through auto renewal under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act,

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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1981 vide no. CTO/Renewal/FGS/2024/24792152 dated 22/02/2024 and CTO/Renewal/FGS/2024/24792067 dated 22/02/2024, both are valid upto 22/02/2025.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Roll Metal Roll, Shaft Gears Block etc. @ 10 MTD.
2. The industry has installed 2 box-type furnaces, but only one is in operation, using Pulverized Coal as fuel.
3. The industry has installed wood based boiler.
4. The industry has installed a common wet scrubber with both box-type furnaces as APCD and a cyclone with a wood-based boiler.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pulverized coal as fuel. Thus, violating the provisions of the said Acts and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to revoke/ cancel the consents to operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 33-A for the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

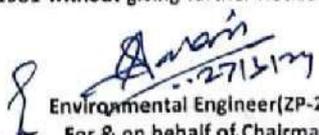
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere and effluents/ wastewater onto land for stagnation/ inland surface water/ irrigation or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary water/ air pollution control measures are taken.
3. That the industry shall not restart discharging its effluent/ air pollutants until it obtains the consent of the Board to operate an outlet/ industrial plant u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd: authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5446

Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5453

REGISTERED

Dated: 27/3/24

To

M/s Mela Ram Ispat,  
Village Jalalpur, Amlah Road,  
Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Show cause notice for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises. ...

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzon2@gmail.com](mailto:ppcbzon2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

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granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21343192 dated 05/05/2023 valid upto 30/09/2030 for manufacturing of Forged Blanks & Other Forged Products @ 2.5 MTD under green category as PNG used was fuel.

And whereas, to verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Blanks & Other Forged Products.
2. The industry has installed 01 no. hammer of capacity 01 Ton and is still using coal in the furnace as fuel.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to cancel the consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

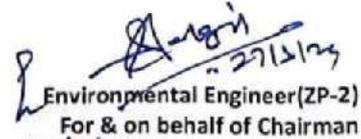
1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

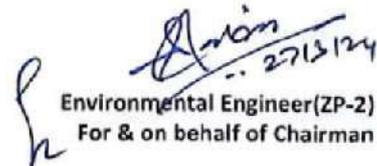
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 10/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5454

Dated 27/3/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@ymail.com](mailto:ppcbzop2@ymail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5481  
To

REGISTERED

Dated: 28/3/2024

M/s Unique Ceramics (Formerly G.S. Ceramics),  
Vill. Harbanspura, G.T. Road, Sirhind Side,  
Mandi Gobindgarh, District Fatehgarh Sahib

Subject: **Notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

And whereas, it is mandatory on the part of the industry to obtain consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an industrial plant for discharge of emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants in the emissions discharged by the industry within the standards laid down by the Board.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, now the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. R15FGSCTOA3118342 dated 31/08/2015 valid upto 30/06/2020 for manufacturing of BP Sets, & Fire Bricks @ 17 MTD and Grog @ 3 MTD.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Abhinadan Garg (MD), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was found in dismantled condition and the representative of the industry has informed that the industry was temporarily closed.
2. The industry has installed pulverizer, equipped with Inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
4. The industry has not provided adequate plantation area.
5. The industry has not provided Environmental Data Board at the entrance of the main gate.

And whereas, the industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary air pollution control measures are taken.
3. That the industry shall not restart discharging its air pollutants until it obtains the consent of the Board to operate an industrial plant u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

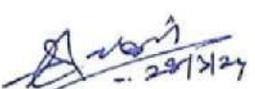
As such, you are, hereby given an opportunity to explain your position in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 16/04/2024 at 11.00 AM in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5482

Dated 28/3/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 5371

REGISTERED

Dated: 20/3/24

To

M/s Khan Metals,  
Bidhi Chand Colony,  
Ward No. 15, Amloh,  
Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.**

Whereas, it is mandatory on the part of the industry to obtain consents of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate an outlet/ industrial plant for discharge of effluents/ emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities/ air pollution control devices, so as to contain the various pollutants in the effluents/ emissions discharged by the industry within the standards laid down by the Board.

And whereas, the industry is a small scale aluminium melting unit and was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide No. CTOW/Renewal/FGS/2021/16001706 dated 17.08.2021 and the Air (Prevention & Control of Pollution) Act, 1981 and vide no. CTOA/Renewal/FGS/2021/15993106 dated 17.08.2021 valid upto 31.03.2022 with certain conditions therein and special condition that the industry shall explore the possibility to shift its unit from hard coke to PNG after consulting with experts of such field.

And whereas, earlier the industry was issued notice to issue directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 with an opportunity of personal hearing held before Chief Environmental Engineer(B) on 19/05/2022 and it was decided as under:

1. The industry is advised to maintain & operate the Air Pollution Control Devices in optimum and efficient manner in future, so as not to cause air pollution in the area.
2. The industry shall ensure that no black smoke should be emitted from the stack of the industry at any time.
3. The industry shall apply for renewal of consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 along with requisite documents & fee within 07 days.
4. The industry shall explore the possibility to shift its unit from hard coke to PNG after consulting with experts of such field.
5. The industry shall submit Bank Guarantee amounting to Rs. 50,000/- within a week valid for one year, as an assurance to comply with the provisions of the pollution control laws.
6. It was made clear to the industry, in case the unit was found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981, strict action will be taken, which includes the closure of the unit and encashment of Bank Guarantee without affording any opportunity/personal hearing.

And whereas, in compliance to hearing decisios, the industry was submitted bank guarantee of Rs. 50,000/- vide No. 342GT02221520001 dated 01.06.2022 which was valid upto 30.05.2023.

And whereas, thereafter, the industry was issued show cause notice for violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide Regional Office, Fatehgarh Sahib letter no. 3175 dated 18.10.2022 & 670 dated 08.05.2023 and letter no. 1842 dated 06.09.2023 was written to the industry to extend its bank guarantee which had been expired on 31.05.2023.

And whereas, now a complaint has been received from Sh. Sultan Mohammad, Mandi Gobindgarh through Govt. of Punjab, Science, Technology and Environment Department, Chandigarh vide its memo No. 10/02/2024-STE/751503 dated 01.01.2024 regarding air pollution to operate aluminium furnace. Accordingly, the industry was visited by the officer of the Regional Office, Fatehgarh Sahib to verify the latest status of the industry on 01/02/2024 and it was observed as under:

1. The industry was in operation and engaged in the manufacturing of aluminium bricks by using aluminium waste as raw material.

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2. The industry has installed 03 no. Kuthali furnaces provided individual hoods attached with common duct alongwith wet scrubber as APCD. During visit, wet scrubber was not in operation as the water pump was out of order which was sent to mechanic for its repair as stated by Mr. Monu, Forman/Karigar of the industry. Emissions were spreading in the premises and entered into atmosphere passing through the shed of industry.
3. The industry has not installed energy meter with its APCD and has not maintain the record.
4. The industry had applied for renewal of consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 without compliance of decisions of proceedings of personal hearing. As such, the applications were returned and the industry has failed to re-apply the same.
5. The industry is using hard coke as fuel in its Kuthali furnaces.
6. The industry was submitted Bank Guarantee amounting to Rs. 50,000/- as an assurance to comply with the provisions of the pollution control laws which had been expired on 31.05.2023. The industry was requested to submit the extended bank guarantee, but the industry is failed to submit the same.

And whereas, the industry is being operated without valid consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The industry has neither complying with the conditions of consent to operate earlier granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 nor complying with the decisions of proceedings of personal hearing given to it on 19/05/2022. Thus, violating the provisions of the said Acts and causing pollution intentionally & deliberately in the vicinity.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A for the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposing for closure of the unit after affording an opportunity of personal hearing, due to aforesaid violations.

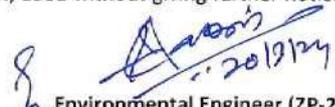
Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposes to direct you as under:

1. That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any emissions into the atmosphere and effluents/ wastewater onto land for stagnation/ inland surface water/ irrigation or through any mode.
2. That the industry shall immediately stop its operation / activities and will not restart the same unless all necessary water/ air pollution control measures are taken.
3. That the industry shall not restart discharging its effluent/ air pollutants until it obtains the consent of the Board to operate an outlet/ industrial plant u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.
4. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry with immediate effect.

As such, you are, hereby given an opportunity to explain your position in person before the **Chief Environmental Engineer(B), in his office at Vatavaran Bhawan, Nabha Road, Patiala on 27/03/2024 at 11.00 AM** in this regard, failing which, it will be presumed that the industry has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without giving further notice / opportunity.

Endst. No. 5372

Dated 20/3/24

  
Environmental Engineer (ZP-2)  
for Chief Environmental Engineer (B)

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of personal hearing and submit report before the date of hearing.

  
Environmental Engineer (ZP-2)  
for Chief Environmental Engineer (B)

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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No. 260

REGISTERED

Dated: 19/4/24

To

M/s Khan Metals,  
Bidhi Chand Colony,  
Ward No. 15, Amloh,  
Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

**Ref:** This office letter no. 5371 dated 20/03/2024.

Whereas, the industry was served with notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing vide letter under reference with an opportunity of personal hearing on 27/03/2024 before the Chief Environmental Engineer(B) of the Board, due to the reasons mentioned therein.

And whereas, no one from the industry attended the personal hearing on said date, neither submitted any reply of the notice served to it. As such, the matter has been considered by the Competent Authority and decided to give another opportunity of hearing before taking further action in the matter.

As such, you are, hereby, afforded an another opportunity to show cause in person before the **Chief Environmental Engineer(B), in his office at Vatavaran Bhawan, Nabha Road, Patiala on 02/05/2024 at 11.00 AM** to explain, as to why the proposed action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 should not be taken, failing which it will be presumed that industry has nothing to say and the Board shall go ahead to take the proposed action under the said Act without giving any further notice/opportunity.

*P. Anand*  
19/4/24  
Environmental Engineer(ZP-2)  
For Senior Environmental Engineer  
Dated 19/4/24

Endst. No. 261

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to inform the industry regarding date & time of hearing and submit report before the date of hearing.

*P. Anand*  
19/4/24  
Environmental Engineer(ZP-2)  
For Senior Environmental Engineer

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcbop2@gmail.com, Web: www.ppcb.gov.in



No. 694

Regd.

Dated : 29/05/2024

To

M/s Vaibhav Enterprises,  
Village Behind S.D. Model School,  
Mugal Majra, Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Vaibhav Enterprises, Village Behind S.D. Model School, Mugal Majra, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Ajit Partap Singh, Proprietor

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11328171 dated 24/10/2019 valid upto 30/09/2023 for manufacturing of Aluminum i.e. Bars, Kadhai & Patilas @ 200 Kg/day. The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Aluminum i.e. Bars, Kadhai & Patilas.
2. The industry has installed 4 no. Kothali Furnace, which are connected with Wet Scrubber as APCD.
3. The industry is still using hard coke in the furnace.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The industry is also operating its unit without having valid consent to operate of the Board under the said Act and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Ajit Partap Singh, Proprietor of the industry, attended the personal hearing, he did not submit any written reply nor he could submit any satisfactory reply to the notice. After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

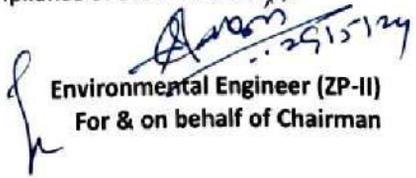
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 29/05/2024

Endst. No. 695

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppccbzop2@gmail.com. Web: www.ppcb.gov.in

No. 623

REGISTERED

Dated: 28/05/2024

To

M/s Steelage Refractories Pvt. Ltd.,  
G.T. Road, Talwara Road,  
Sirhind Side,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Steelage Refractories Pvt. Ltd., G.T. Road, Talwara Road, Sirhind Side, District Fatehgarh Sahib on 26/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Abhinandan Garg, Managing Director

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel. The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities in the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/23221647 dated 06/09/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks, BP set & other refractories items and Sleeves & Boards, Teaming compound, Ladle cover, repsil, casting powder, nozzle filling garseal, garpack @ 32 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Abhinandan Garg (MD), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was found in operation at the time of visit.
2. The industry is using pet-coke as well as PNG in the tunnel kiln.
3. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
4. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found in operation during visit.
5. The industry has installed online pH meter to monitor pH of the scrubbing water and the reading was noted as 13.76.
6. The industry has not provided adequate plantation area.
7. The industry has not provided Environmental Data Board at the entrance of the main gate.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Abhinandan Garg, Managing Director of the industry attended the personal hearing and submitted a written, which was taken on record. He further stated that the industry had used CNG as fuel in the year 2022-23, which lead to the increase in fuel cost by Rs. 1500/ton approximately. The industry was at a loss of Rs. 10 lakh/ month at that time, so the industry had to shift to pet coke. Other States like as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal are using coal as fuel. With increased cost of production, the industry is not able to compete with them. In Ludhiana also there is no completion to use CNG as fuel. There are 14 units in Mandi Gobindgarh and only one contractor is there, who can modify the kiln. As such, atleast one year is required to change all these units. The Refractory/ Ceramic units are providing service to foundries, steel rolling mills, induction furnaces etc. These industries are dependent on refractory units, hence it shall the increase in the cost of production in refractory units shall also effect them. He further requested to give time to modify the existing furnaces to unable them to use PNG as fuel.

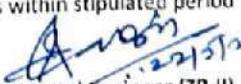
After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

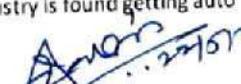
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 624

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any Industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Date 22/05/2024

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 531

REGISTERED

Dated: 14/5/24

To

M/s Singhal Ceramics,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Singhal Ceramics, Village Kumbh, Amlah Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Atul Singhal, Manager

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11254021 dated 28/11/2019 valid upto 30/09/2024 for manufacturing of BP Set, Fire Bricks & Refractories Goods @ 20 TPD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing BP Set, Fire Bricks & Refractories Goods.
2. The industry has installed 1 no. Tunnel Type Kiln of capacity 20 TPH, which is connected with Alkali Scrubber as APCD.
3. The industry is still using Pet coke in the furnace.

Accordingly, show cause notice for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Atul Singhal, Manager of the industry, attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

He pointed out that several other states, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

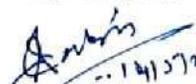
After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

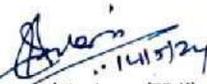
1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 532

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
14/5/24

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

727



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

No. 595

REGISTERED

Dated: 21/05/2024

To

M/s Simar Steel Industries,  
Village Majri Mishri Wali,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Simar Steel Industries, Village Majri Mishri Wali, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Harinder Singh, Manager

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the

PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry has availed the auto renewal policy and obtained 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/25228479 dated 28/03/2024 valid upto 28/03/2026 for manufacturing of Purified Aluminum Ingots @ 40 TPD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of aluminum ingots.
2. The industry has installed one furnace of capacity 5 MTD, one rotary furnace of capacity 4 MTD, which are connected with common wet scrubber as APCD.
3. The industry is still using furnace oil in the furnace.
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers. The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using furnace oil as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Harinder Singh, Manager of the industry, attended the personal hearing, he did not submit any written reply nor he could submit any satisfactory reply to the notice. After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

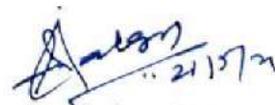
1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.
6. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

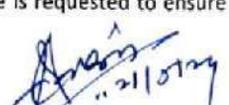
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 596

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to ensure the compliance of decisions of the hearing and submit report at the earliest.

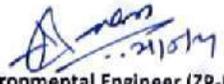
  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Encl. No. **729** 597

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer (Computers) for compliance of the decision no. 5.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



No. 598  
To

REGISTERED

Dated: 21/05/2024

M/s Simar Steel Industries,  
Village Majri Mishri Wali,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

Subject: Cancellation of 'consent to operate' granted under the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an outlet as required u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate air pollution control devices, so as to contain the various pollutants within the standards laid down by the Board in the emissions discharged by the industry.

And whereas, after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

And whereas, in the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

And whereas, the Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

And whereas, the industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

And whereas, the matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

And whereas, Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key

731 activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

And whereas, the industry has availed the auto renewal policy and obtained 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/25228479 dated 28/03/2024 valid upto 28/03/2026 for manufacturing of Purified Aluminum Ingots @ 40 TPD.

And whereas, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of aluminum ingots.
2. The industry has installed one furnace of capacity 5 MTD, one rotary furnace of capacity 4 MTD, which are connected with common wet scrubber as APCD.
3. The industry is still using furnace oil in the furnace.
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers. The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using furnace oil as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

And whereas, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

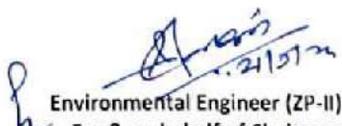
And whereas, Sh. Harinder Singh, Manager of the industry, attended the personal hearing, he did not submit any written reply nor he could submit any satisfactory reply to the notice. After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.
6. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

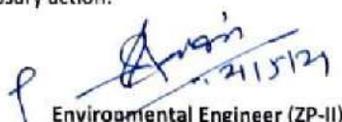
And whereas, the proceedings of the personal hearing have been conveyed to the industry as well as Environmental Engineer, Regional Office, Fatehgarh Sahib vide letter no. 595-97 dated 21/05/2024 for ensuring the compliance.

And whereas, in compliance to decision no. 1, in exercise of the powers conferred upon the Board, the 'consent to operate' granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987, is hereby cancelled, due to the aforesaid violations.

Endst. No. 599.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & further necessary action.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. 520

REGISTERED

Dated: 14/8/24

To

M/s Shiva Ceramics,  
Village Jalalpur, Kumbh Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Shiva Ceramics, Village Jalalpur, Kumbh Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Nitin Singla, Proprietor

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzo2@gmail.com, Web: www.ppcb.gov.in

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 fuel & cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/11398176 dated 29/10/2019 valid upto 30/09/2024 for manufacturing of B.P Sets, Fire Bricks & Refractory Goods. @ 7200 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing B.P Sets, Fire Bricks & Refractory Goods.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Nitin Singla, Proprietor of the industry, attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

He pointed out that several other states, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Environmental Engineer (ZP-II)  
 For & on behalf of Chairman  
 14/5/24

Endst. No. 521

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

Environmental Engineer (ZP-II)  
 For & on behalf of Chairman  
 14/5/24



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcb2op2@ymail.com, Web: www.ppcb.gov.in



No. 609

REGISTERED

Dated: 21/5/24

To

M/s Samrat Ceramics,  
Village Talwara G.T. Road,  
Sirhind Side, Mandi Gobindgarh,  
District Fatehgarh Sahib

Subject: **Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Samrat Ceramics, Village Talwara G.T. Road, Sirhind Side, Mandi Gobindgarh, District Fatehgarh Sahib on 26/04/2024.**

The following were present

From the Board:

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

From the Industry:

Sh. Mukesh Singla, Prop.

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations; rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated

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US.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10669850 dated 30/07/2019 valid upto 30/09/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 7200 MT/Year.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Mukesh Singla (Proprietor), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was not in operation. The representative of the industry informed that the industry is temporary closed from more than one month due to the maintenance work of the kiln.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln.
4. The industry has installed online pH meter to monitor pH of the scrubbing water and the SO<sub>2</sub> meter on the stack.
5. The industry has not provided Environmental Data Board at the entrance of the main gate.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Mukesh Singla, Prop. of the industry attended the personal hearing and submitted a written reply, which was taken on record. He further stated that the industry is operating on 50% of their capacity, due to various challenges. Due to increase in cost of the fuel, the industry shall not be able to complete with the industries across Punjab & other border States. He requested to press upon the gas agencies to reduce the gas price. He further requested to give time to modify the existing furnaces to enable them to use PNG as fuel.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 610

Date 21/5/24

Environmental Engineer (ZP-II)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in

No. 617

REGISTERED

Dated: 21/5/24

To

M/s S.R. Ceramics & Enterprises,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s S.R. Ceramics & Enterprises, G.T. Road, Sirhind Side, Mandi Gobindgarh, District Fatehgarh Sahib on 26/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Vijay Bansal, Partner

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn". The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.07.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the

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finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4). The industry is a ceramic unit was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2018/7791830 dated 23/07/2018 valid upto 30/09/2022 for manufacturing of B.P. Set/ Tiles/Nozzles @ 5760 MT/Year.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sudhir Bassi, Manager was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found in operation during visit.
3. The industry has installed bag filter house as APCD for the control of process emissions to be generated from the raw material handling and processing section.
4. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD.
5. The industry has provided Environmental Data Board at the entrance of the main gate, however the same was not maintained by the industry.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Vijay Bansal, Partner of the industry attended the personal hearing and submitted a written reply, which was taken on record. He further stated that a lot of changes are needed in the present structure of its furnace to run on other fuels, which require time to arrange funds and reconstruction of the same. The second most important challenge would be the non-viability running on conventional fuel, due to high fuel cost as compare to other industrial places within Punjab. He further requested to give time to modify the existing furnaces to enable them to use PNG as fuel.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

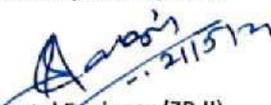
1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

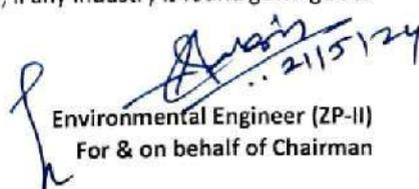
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 618

Date 21/5/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcb2022@gmail.com, Web: www.ppcb.gov.in

No. 877

Regd.

Dated : 07/11/24

To

M/s Shiva Alloys L/o Radhey Alloys,  
Village Kumbh, Amloh Road,  
Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for cancellation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 – M/s Shiva Alloys L/o Radhey Alloys, Village Kumbh, Amloh Road, Mandi Gobindgarh, Fatehgarh Sahib on 12/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Jaspreet Singh, Prop.

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued to the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was also decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2022/17446293 dated 30/03/2022 valid upto 30/09/2026 for manufacturing of Steel Ingots @ 72 TPD.

To verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and observed that :

1. The industry was in operation and engaged in the business of manufacturing of Steel Ingots.
2. The industry has installed annealing furnace and induction furnace and is still using furnace oil in the annealing furnace.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using furnace oil as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately

Accordingly, show cause notice for cancellation of consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 12/04/2024.

Sh. Jaspreet Singh, Prop. of the industry attended the hearing and submitted a written reply, which was taken on record. It was further stated that the industry has already installed PNG connection as per the contract agreement from Sept. 2022 to 31/03/2027. The industry is using electricity to manufacture steel ingots and castings. The annealing furnace installed by the industry is already under modification from furnace oil to PNG w.e.f 01/01/2024. He further requested to drop the notice.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

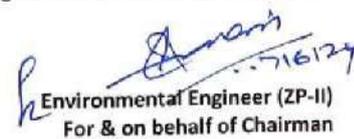
1. The consent to operate granted to the industry under the Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall modify its annealing furnace to use PNG as fuel and shall apply for obtaining varied consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 within 15 days.
3. The industry shall comply with the SOPs, framed by the PSCST, Chandigarh to operate APCD, at all the time.
4. The industry shall use good quality scrap with proper size, as raw material at all times.
5. Environmental Engineer, Regional Office, Fatehgarh Sahib shall ensure the compliance of the above said decisions.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 878

Dated 07/6/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in

No. 615

REGISTERED

Dated: 21/05/2024

To

M/s R.P. Ceramics,  
Vill. Chanalon, Tehsil Sirhind,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s R.P. Ceramics, Vill. Chanalon, Tehsil Sirhind, District Fatehgarh Sahib on 26/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Abhinandan Garg, Managing Director

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn". The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the

741 finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is controlled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a ceramic unit was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10194793 dated 20/06/2019 valid upto 30/09/2022 for manufacturing of refractory goods @ 300 MT/Month.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Ashok Kumar, Supervisor was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
3. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD.
4. The industry has not provided Environmental Data Board at the entrance of the main gate.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

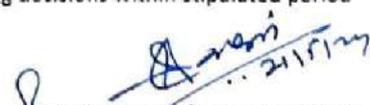
Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Abhinandan Garg, Managing Director of the industry attended the personal hearing and submitted a written, which was taken on record. He further stated that the industry had used CNG as fuel in the year 2022-23, which lead to the increase in fuel cost by Rs. 1500/ton approximately. The industry was at a loss of Rs. 10 lakh/ month at that time, so the industry had to shift to pet coke. Other States like as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal are using coal as fuel. With increased cost of production, the industry is not able to compete with them. In Ludhiana also there is no completion to use CNG as fuel. There are 14 units in Mandi Gobindgarh and only one contractor is there, who can modify the kiln. As such, atleast one year is required to change all these units. The Refractory/ Ceramic units are providing service to foundries, steel rolling mills, induction furnaces etc. These industries are dependent on refractory units, hence it shall the increase in the cost of production in refractory units shall also effect them. He further requested to give time to modify the existing furnaces to enable them to use PNG as fuel.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

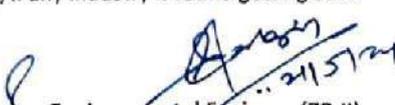
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 616

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcb2024@gmail.com, Web: www.ppcb.gov.in

No. 619

REGISTERED

Dated: 22/05/2024

To

M/s Punjab Forging Industries,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Punjab Forging Industries, G.T. Road, Sirhind Side, Mandi Gobindgarh, District Fatehgarh Sahib on 26/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Sanjeev Kumar, Partner

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn". The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the

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applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a forging unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/20865701 dated 11/03/2023 valid upto 31/12/2023 for manufacturing of Forged Rolls, Gears, Shafts, Cranks & Block etc. @ 12 MT/Day subject to the suitable conditions and one of the additional condition that the industry shall shift from its conventional fuel to cleaner fuel latest by 31/12/2023 or finalization of State Fuel Policy, whichever is earlier.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sanjeev Kumar, Partner was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed 2 no. box type heating furnaces. Out of 2 no. furnaces, one is standby. One of box type furnace is based on PNG and 2nd is based on coal as a fuel.
2. The industry was using PNG on trial basis, but due to some problems, it has started again using the coal.
3. The industry has installed separate wet scrubber as APCD on both the furnaces and also provided hood on mouth of the furnace to capture emission during opening of gate of the furnaces.
4. The annealing furnace has been dismantled by the industry.
5. The industry has installed 01 no. electric hammer of capacity 2 ton.
6. The industry has provided the Environmental Data Board at the entrance of the main gate; however, the same has not been maintained by the industry.

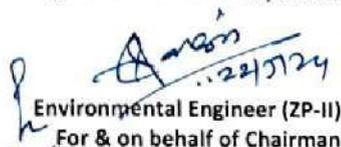
The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024 due to administrative reasons.

Sh. Sanjeev Kumar, Partner of the industry attended the personal hearing and submitted a written, which was taken on record. He further stated that the industry had applied for renewal of consent to operate online on 27/12/2023, which was not considered by the Board and the industry was directed to shift to cleaner fuel. The industry has refurbished its furnace based on PNG as fuel. Now, the industry is operating only one furnace, which is on PNG. The industry has attached the daily consumption report with its reply. He further requested to drop the notice.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided that the industry shall utilize PNG as fuel at all time and shall apply for consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 within 7 days.

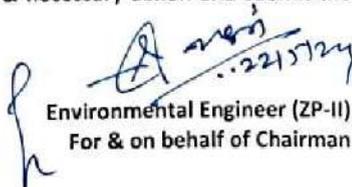
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dated 22/05/2024

Endst. No. 620

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੋਠਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. 518  
To

REGISTERED

Dated: 14/05/2024

M/s Parvati Ceramics,  
Village Wazir Nagar, Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Parvati Ceramics, Village Wazir Nagar, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Munish Sharma, Partner

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzoo2@gmail.com](mailto:ppcbzoo2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

745 submit that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/9204278 dated 13/03/2019 valid upto 30/09/2023 for manufacturing of Bikaner Clay & Grog. @ 26 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Bikaner Clay & Grog.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981. The industry is operating its unit without having valid consent to operate of the Board under said Act and is not complying with the State Fuel Policy by using coal as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Munish Sharma, Partner of the industry attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

He pointed out that several other states, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 519.

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
14/05/2024

Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. 533

REGISTERED

Dated: 14/5/24

To

M/s Mittal Refractories,  
Village Kumbh, Amloh Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Mittal Refractories, Village Kumbh, Amloh Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Davinder Singh, Manager

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2019/10494511 dated 23/07/2019 valid upto 30/09/2024 for manufacturing of B.P. Set Fire Bricks & Other Refractories Bricks @ 23 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing B.P. Set Fire Bricks & Other Refractories Bricks.
2. The industry has installed 01 no. tunnel type kiln furnace, which is connected with alkali scrubber as APCD.
3. The industry is still using pet coke in the furnace.
4. There is no disposal of domestic effluent. The domestic effluent is being discharging on unknown place through tankers.
5. The industry has not maintained the Environmental Data Board.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, show cause notice for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Davinder Singh, Manager of the industry, attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

He pointed out that several other states, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 534

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
14/5/24

Environmental Engineer (ZP-II)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. 524

REGISTERED

Dated: 14/5/24

To

M/s MB Ceramics (formerly Known as Mitali Steels),  
Village Kumbh, Amloh Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s MB Ceramics (formerly Known as Mitali Steels), Village Kumbh, Amloh Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Sahibjeet Singh, Partner

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

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VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21898875 dated 23/05/2023 valid upto 31/12/2023 for the manufacturing of Nozzles/ Fire Bricks and Other Refractory Items @ 24 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing Nozzles/ Fire Bricks and Other Refractory items.
2. The industry has installed one no. tunnel type kiln, which is connected with alkali scrubber as APCD.
3. The industry is still using Pulverized Coal in its furnace.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The industry is also operating its unit without having valid consent to operate of the Board under the said Act and is not complying with the State Fuel Policy by using pulverized coal as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Sahibjeet Singh, Partner of the industry attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

He pointed out that several other States, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 525

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
14/5/24

Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 540

REGISTERED

Dated: 14/5/24

To

M/s Jaisleen Ceramics,  
Village Majri Mishri Wali,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Jaisleen Ceramics, Village Majri Mishri Wali Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Rajwinder Singh, Proprietor

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

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cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/21763068 dated 16/05/2023 valid upto 31/12/2023 for manufacturing of BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick @ 15 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing BP set, Fire Brick & Tiles, Ladle Sleave, Stand Brick.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981. The industry is also operating its unit without having valid consent to operate of the Board under the said Act and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Rajwinder Singh, Proprietor of the industry, attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

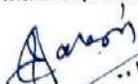
He pointed out that several other states, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

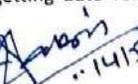
1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

   
Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
14/5/24

Endst. No. 541

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

   
Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
14/5/24



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in

No. 611

REGISTERED

Dated: 21/05/2024

To

M/s Gupta Ceramics,  
G.T. Road, Sirhind Side,  
Mandi Gobindgarh  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Gupta Ceramics, G.T. Road, Sirhind Side, Mandi Gobindgarh, District Fatehgarh Sahib on 26/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Ashish Gupta, Prop.

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel. The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the

753  
 implementation of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a ceramic unit and was granted 'consent to operate' under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOA/Varied/FGS/2023/21598563 dated 26/04/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21598358 dated 25/04/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 15 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024 and Sh. Sudhir Bassi, Manager was contacted. During visit, it was observed as under:

1. The industry was found in operation. It has installed one no. tunnel type kiln and is using pet coke as fuel.
2. The industry has installed alkali scrubber as APCD with tunnel type kiln, which was found not in operation during visit.
3. The industry has installed pulverizer for the crushing of pet coke and it has provided bag filter as APCD. But during visit, APCD was not in operation and all the fumes generated from the crushing of coke were escaped into the atmosphere.
4. The industry has installed bag filter house as APCD for the control of process emissions to be generated from the raw material handling and processing section.
5. The industry has installed online SO<sub>2</sub> meter on the stack; however, the same was not in operation during visit.
6. The industry has not provided adequate plantation area.
7. The industry has provided Environmental Data Board at the entrance of the main gate; however, the same was not maintained by the industry.

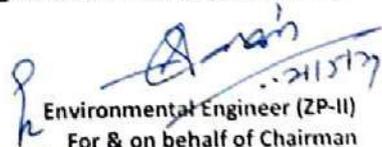
The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately. Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Ashish Gupta, Prop. of the industry attended the personal hearing and submitted a written reply, which was taken on record. He further stated that the industry is operating on 50% of their capacity, due to various challenges. Due to increase in cost of the fuel, the industry shall not be able to compete with the industries across Punjab & other border States. He requested to press upon the gas agencies to reduce the gas price. He further requested to give time to modify the existing furnaces to enable them to use PNG as fuel.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

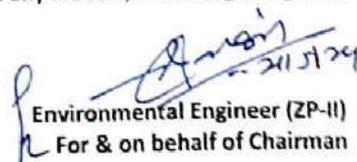
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
 Environmental Engineer (ZP-II)  
 For & on behalf of Chairman

Endst. No. 612

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
 Environmental Engineer (ZP-II)  
 For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



**754**  
**Life**  
Lifestyle for  
Environment

E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

No. 588

REGISTERED

Dated: 21/05/2024

To

M/s Ansari Metal industries,  
Village Bidhi Chand Colony,  
Sector 23-B, Ward no. 15,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Ansari Metal industries, Village Bidhi Chand Colony, Sector 23-B, Ward no. 15, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Meharban Ali, Representative

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

**755**

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

In the case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The subject cited industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2020/13727814 dated 09/10/2020 valid upto 30/09/2025 for manufacturing of Aluminum Bars & Shots @ 0.45 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing Aluminum Bars & Shots.
2. The industry has installed furnace of capacity 0.5 TPH and is still using Hard Coke in the furnace as fuel.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, show cause notice for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Meharban Ali, Representative of the industry attended the personal hearing, he did not submitted any written reply nor he could submit any satisfactory reply to the notice. After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

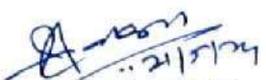
1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.
6. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

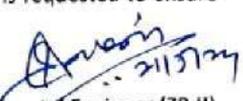
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 589

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to ensure the compliance of decisions of the hearing and submit report at the earliest.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 590

Date 21/5/2024 **756**

A copy of the above is forwarded to the Environmental Engineer (Computers) for compliance of the decision no. 5.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcbzop2@gmail.com. Web: www.ppcb.gov.in

No. 600

REGISTERED

Dated: 21/05/2024

To

M/s Amar Forging,  
Village Kumbh, Amlah Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Amar Forging, Village Kumbh, Amlah Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Amrinder Singh, Proprietor

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/23235078 dated 13/12/2023 valid upto 30/09/2027 for manufacturing of Forged Roll, Shafts, Blocks, Rings etc. @ 07 TPD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 14/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Roll, Shafts, Blocks, Rings etc.
2. The industry has installed box type furnace and is still using coal in the furnace.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, show cause notice for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Amrinder Singh, Proprietor of the industry, attended the personal hearing and submitted a written reply, which was taken on record. He further stated that the industry relies on coal for steam in the furnace due to inadequate availability of CNG supply in and around the unit. Additionally, he pointed out that the cost of CNG gas is significantly higher compared to steam coal. If the government takes action regarding the cost of CNG gas, the industry intends to petition the nearest CNG branches for connection to CNG pipelines within the unit. Furthermore, if adequate supply is ensured by CNG stations, the industry will be able to transition to CNG usage.

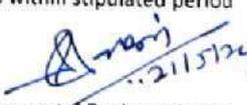
After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate granted to the industry under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

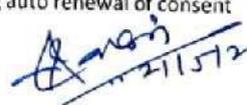
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 601

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Date 21/05/2024

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



E-mail : ppcbzop2@gmail.com, Web: www.ppcb.gov.in

No. 621

REGISTERED

Dated: 22/05/2024

To

M/s Agni Refractories (P) Ltd.,  
Village Ajnali G.T. Road, Sirhind Side,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Agni Refractories (P) Ltd., Village Ajnali G.T. Road, Sirhind Side, Mandi Gobindgarh, District Fatehgarh Sahib on 26/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Gurmeet Singh, Accountant

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn". The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the

finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a ceramic unit and was granted 'consent to operate' under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/FGS/2023/22307479 dated 23/06/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/FGS/2023/22307473 dated 23/06/2023 both were valid upto 31/12/2023 for manufacturing of Fire Bricks and B.P. Set etc @ 10 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Gurmeet Singh (Accountant), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was not in operation. The representative of the industry has informed that the industry is temporary closed from more than a month due to the maintenance work of the kiln.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln.
4. The industry installed online pH meter to monitor pH of the scrubbing water and the SO<sub>2</sub> meter on the stack.
5. The industry has not provided adequate plantation area.
6. The industry has not provided Environmental Data Board at the entrance of the main gate.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Gurmeet Singh, Accountant of the industry attended the personal hearing and submitted a written reply, which was taken on record. He further stated that the industry is operating on 50% of their capacity, due to various challenges. Due to increase in cost of the fuel, the industry shall not be able to complete with the industries across Punjab & other border States. He requested to press upon the gas agencies to reduce the gas price. He further requested to give time to modify the existing furnaces to enable them to use PNG as fuel.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

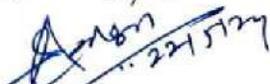
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 622

Date 22/05/2024

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 522

REGISTERED

Dated: 14/5/24

To

M/s Reyance Ceramics L/o Aggarwal Ceramics,  
Village Mullanpur, Ambey Majra Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Reyance Ceramics L/o Aggarwal Ceramics, Village Mullanpur, Ambey Majra Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Deepak Chauhan, Manager

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOW/Renewal/FGS/2019/9198087 dated 23/03/2019 valid upto 30/09/2023 and CTOA/Renewal/FGS/2019/10974433 dated 16/09/2019 valid upto 31/03/2021 for manufacturing of Ceramics & Refractory goods @ 25 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024. During visit, it was observed as under:

1. The Industry was in operation and engaged in the business of manufacturing Ceramics & Refractory goods.
2. The industry has installed box type furnace and is still using pet coke in the furnace.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981. The industry is also operating its unit without having valid consents to operate of the Board under the said Acts and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, the industry is violating the provisions of the said Acts and causing pollution in the vicinity intentionally & deliberately.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Deepak Chauhan, Manager of the industry, attended the personal hearing and submitted a written response through the Refractory Association. In his submission, he highlighted key cost factors, noting that the current price of pet coke stands at approximately Rs. 14,000 per ton, while CNG is priced at Rs. 43.15 per SCM inclusive of a 3.5% VAT. Moreover, he underscored that transitioning to PNG (Piped Natural Gas) as a fuel source would nearly double our fuel expenses.

He pointed out that several other states, such as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal, rely on coal as their primary fuel source. Given that the industry's major competitors operate in these states, any increase in fuel costs would severely impact their competitiveness. Further, cities like Ludhiana, which also host ceramic units, are not mandated to use PNG due to its unavailability, placing the industry at a disadvantage vis-a-vis cost.

Transitioning to PNG presents logistical challenges, with an estimated timeline of two months for the shift, facilitated by a single contractor capable of converting all 14 units. Moreover, a full transition across all units would likely require at least a year, potentially disrupting operations. Shutdowns during this transition period would not only affect our industry but also ripple effects onto critical customers such as steel ingot manufacturers, foundries, steel rolling mills, and food industries, all reliant on their products.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 523

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
..1415723  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
1415724

  
..1415724  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. \_\_\_\_\_

REGISTERED

Dated: \_\_\_\_\_

To

M/s C.S. Forgings Pvt. Ltd.,  
Amloh Road, Mandi Gobindgarh,  
District Fatehgarh Sahib.

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for revocation/ cancellation of consents to operate under the Water Act, 1974 & Air Act, 1981 and notice to issue directions u/s 33-A of the Water Act, 1974 as amended in 1988 & u/s 31-A of the Air Act, 1981 as amended in 1987 – M/s C.S. Forgings Pvt. Ltd., Amloh Road, Mandi Gobindgarh, District Fatehgarh Sahib on 12/06/2024.

The following were present:

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the industry:**

Sh. Karanveer Singh, Director

The officers of the Board brought out that Mandi Gobindgarh has been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

After considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution.

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was reiterated that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and the same was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which is reproduced as under: "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail: ppcbzop2@gmail.com, Web: www.ppcb.gov.in

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Variied/FGS/2023/21510148 dated 12/06/2023 valid upto 30/06/2023 and CTOA/Variied/FGS/2023/21510153 dated 12/06/2023 valid upto 31/12/2023 subject to the suitable conditions and one of the additional condition that the industry must shift from its conventional fuel to cleaner fuel by no later than December 31, 2023, or upon the finalization of State Fuel Policy, whichever is earlier. Now, the industry had obtained consents to operate through auto renewal under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/FGS/2024/24792152 dated 22/02/2024 and CTO/Renewal/FGS/2024/24792067 dated 22/02/2024, both are valid upto 22/02/2025.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted their report in the Hon'ble NGT. The Hon'ble NGT after hearing the applicant and counsel engaged by the Board, passed the orders and the relevant part of said orders is reproduced as below: "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He is submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

To verify the compliance of State Fuel Policy, the industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024 and during visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Roll Metal Roll, Shaft Gears Block etc. @ 10 MTD.
2. The industry has installed 2 box-type furnaces, but only one is in operation, using Pulverized Coal as fuel.
3. The industry has installed wood based boiler.
4. The industry has installed a common wet scrubber with both box-type furnaces as APCD and a cyclone with a wood-based boiler.

The industry has failed to comply with the conditions of consent to operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pulverized coal as fuel. Thus, violating the provisions of the said Acts and causing pollution in the area intentionally & deliberately.

Accordingly, show cause notice for revocation/ cancellation of consents to operate under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

No one from the industry attended the hearing on said date, however the industry has submitted a letter dated 08/04/2024 mentioning that the concerned person is unable to attend the hearing on 10/04/2024, due to unavoidable reasons and requested to give another date of hearing. The request of the industry has been considered by the Competent Authority and decided to give another opportunity of hearing 12/06/2024. Sh. Karanveer Singh, Director of the industry attended the hearing and submitted a written reply, which was taken on record. He stated that the industry has already dismantled its coal operated furnace and has installed the PNG operated furnace, which is in used w.e.f. 16/05/2024. He further requested to drop the notice.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate obtained by the industry through auto renewal policy under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 be revoked/ cancelled.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry shall apply for varied consents to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 within 7 days.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

5. The Regional Office, Fatehgarh Sahib shall visit the industry to process the consent cases to be applied by the industry on merits.

You are requested to ensure the compliance of hearing decisions, within stipulated period and submit report at Regional Office.

<sup>SM</sup>  
Environmental Engineer(ZP-2)  
for Chief Environmental Engineer(B)

Endst. No. 1240

Dated 04/07/2014

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to ensure the compliance of decisions of the hearing and submit report at the earliest.

  
Environmental Engineer(ZP-2)  
for Chief Environmental Engineer(B)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppccb20p2@gmail.com, Web: www.ppcb.gov.in



No. 585

REGISTERED

Dated: 21/05/2024

To

M/s Mela Ram Ispat,  
Village Jalalpur, Amlah Road,  
Mandi Gobindgarh,  
District Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Mela Ram Ispat, Village Jalalpur, Amlah Road, Mandi Gobindgarh, District Fatehgarh Sahib on 10/04/2024.

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala

**From the Industry:**

Sh. Sourabh Aggarwal, Proprietor

The officers of the Board brought out that after considering the report of a Joint Committee of CPCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The matter in Hon'ble NGT vide O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated

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in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4). The industry was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/FGS/2023/21343192 dated 05/05/2023 valid upto 30/09/2030 for manufacturing of Forged Blanks & Other Forged Products @ 2.5 MTD under green category for using PNG as fuel.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 16/03/2024. During visit, it was observed as under:

1. The industry was in operation and engaged in the business of manufacturing of Forged Blanks & Other Forged Products.
2. The industry has installed 01 no. hammer of capacity 01 Ton and is still using coal in the furnace as fuel.

The industry has failed to comply with the conditions of consent to operate granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using coal as fuel. Thus, the industry is violating the provisions of the said Act and causing pollution in the vicinity intentionally & deliberately.

Accordingly, show cause notice for cancellation of consent to operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 10/04/2024.

Sh. Sourabh Aggarwal, Proprietor of the industry attended the personal hearing and submitted a written reply, which was taken on record. He further stated that the industry has obtained consent to operate for use of PNG as fuel. However, due to a gas supply company monopoly, the gas rates climbed beyond sustainable levels, making it economically unfeasible to continue operations. This situation led to the imminent closure of the unit, causing unrest among laborers and a decrease in State revenue. Now, the management has decided to adopt the machinery with furnaces capable of utilizing both PNG and Biomass Fuel (Pellet). To facilitate this transition, the industry has placed an order with M/s Bharat Bio Energy for the supply of burners and has made an advance payment of Rs. 1,00,000/-. Once the burners for Biomass fuel are received, the industry will apply for varied consents for use of PNG and Biomass Fuel. The industry is requested to give time to shift to alternate fuel i.e. PNG/Biomass.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

1. The consent to operate auto renewed by the industry under Air (Prevention & Control of Pollution) Act, 1981 be cancelled.
2. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
3. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
4. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
5. The Environmental Engineer (Computers) shall put a patch on the OCMMS ID of the industry, so as to restrict it from obtaining the auto renewal consent under the Air (Prevention & Control of Pollution) Act, 1981.
6. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

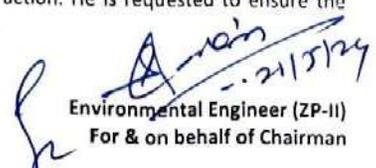
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 586

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to ensure the compliance of decisions of the hearing and submit report at the earliest.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Endst. No. 587Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer (Computers) for compliance of the decision no. 5.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

No. 613

**REGISTERED**

Dated: 21/05/2024

To

M/s Unique Ceramics (Formerly G.S. Ceramics),  
Vill. Harbanspura, G.T. Road,  
Sirhind Side, Mandi Gobindgarh  
District Fatehgarh Sahib

**Subject: Proceedings of the personal hearing given by the Chairman of the Board for notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Unique Ceramics (Formerly G.S. Ceramics), Vill. Harbanspura, G.T. Road, Sirhind Side, Mandi Gobindgarh, District Fatehgarh Sahib on 26/04/2024.**

The following were present

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Sandeep Bahl, Chief Environmental Engineer (B)  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Amit Kumar, EE, ZO-II, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Industry:**

Sh. Abhinandan Garg, Managing Director

The officers of the Board brought out that after considering the report of a Joint Committee of CFCB, PPCB and MC Gobindgarh, in the context of directions to shift rolling mills from coal to PNG, the Hon'ble National Green Tribunal vide order dated 1.10.2020 passed in O.A No. 924 of 2019 had issued the directions to the State Pollution Control Board to ensure that if such shifting does not take place, the non-compliant units be closed till compliance and this should not only apply to rolling mills, but also to other similarly placed industries operating on coal. In case of non-compliance, the State Pollution Control Board has been directed to take coercive measures including closure, recovery of compensation and initiating prosecution;

In the meeting held under the Chairmanship of Chief Secretary, Punjab with the representatives of rolling mills operating in Mandi Gobindgarh Area on 30/12/2022 regarding their conversion of fuel from Coal/ Furnace Oil to PNG, it was unanimously decided that the rolling mills operating in Mandi Gobindgarh area may be granted relaxation for some time for converting from their conventional fuels to cleaner fuels and the Competent Authority of the Board may consider/ decide regarding extending the validity of the Consents to Operate till finalization of State Fuel Policy or 31/12/2023, whichever is earlier subject to suitable conditions and a meeting was also held on 09/01/2023 under the Chairmanship of Cabinet Minister, Science, Technology & Environment, Chandigarh, wherein it was decided that the rolling mills of Mandi Gobindgarh and Khanna area may be allowed to operate on coal as decided in the earlier meeting of Chief Secretary, Punjab on 30/12/2022.

The Govt. of Punjab vide its letter no. 10/64/2020-STE4/469 dated 04/10/2023 has notified the State Fuel Policy and this was apprised vide Board's letter no. 347 dated 05/10/2023 to the Steel Rolling Mills of Mandi Gobindgarh, which states that "The relaxation granted by the Punjab Pollution Control Board on concurrence of the Government to the rolling mills operating in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels in view of the request of the industrial associations made on the basis of closure of industrial units and escalating prices of cleaner fuel, till the finalization of the State fuel policy or 31.12.2023, whichever is earlier subject to the suitable conditions is now withdrawn".

The industrial associations, rolling mills operating in the area of Mandi Gobindgarh were requested to shift to the cleaner fuels. However, the industry is continuously operating its unit by using coal as fuel.

The case i.e. O.A. No. 295/2023 titled as Dimpal Kumar Vs State of Punjab & Ors. was listed on 22.02.2024. The applicant has submitted its report in the Hon'ble NGT and after hearing the applicant and counsel engaged by the Board, Hon'ble NGT passed the orders and the relevant part of said orders is reproduced as "Learned Counsel for the applicant has also referred to the order of the PPCB dated 05.10.2023 by which

relaxation was granted by the PPCB with concurrence of the government to the rolling mills operated in the area of Mandi Gobindgarh for shifting from conventional fuels to cleaner fuels till the finalization of the State Fuel Policy or 31.12.2023, whichever is earlier. He has submitted that there is uncontrolled air pollution in the area concerned and that PPCB has not taken adequate action."

Mandi Gobindgarh has also been declared Non-attainment city by CPCB and Action Plan for clean air has been prepared and submitted in Hon'ble NGT, New Delhi. One of the key activities of the Action Plan is control of industrial emissions by taking action against non-complying industrial units (CIE-4).

The industry is a ceramic unit and was granted 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. R15FGSCTOA3118342 dated 31/08/2015 valid upto 30/06/2020 for manufacturing of BP Sets & Fire Bricks @ 17 MTD and Grog @ 3 MTD.

The industry was visited by the AEE of Regional Office, Fatehgarh Sahib on 15/03/2024 and Sh. Abhinadan Garg (MD), was contacted. During visit, it was observed as under:

1. The industry has installed one no. tunnel type kiln, which was found in dismantled condition and the representative of the industry has informed that the industry was temporarily closed.
2. The industry has installed pulverizer, equipped with inbuilt bag filter house as APCD for crushing of pet coke to be used as fuel in the tunnel kiln.
3. The industry has installed alkali scrubber as APCD with tunnel type kiln.
4. The industry has not provided adequate plantation area.
5. The industry has not provided Environmental Data Board at the entrance of the main gate.

The industry has failed to comply with the conditions of consent to operate granted to it under the Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the State Fuel Policy by using pet coke as fuel. Thus, violating the provisions of the said Act and causing pollution in the area intentionally & deliberately.

Accordingly, notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 was issued to the industry with an opportunity of personal hearing before the Chairman of the Board on 16/04/2024, which was held on 26/04/2024, due to administrative reasons.

Sh. Abhinandan Garg, Managing Director of the industry attended the personal hearing and submitted a written, which was taken on record. He further stated that the industry had used CNG as fuel in the year 2022-23 in its sister concern which lead to the increase in fuel cost by Rs. 1500/ton approximately. The industry was at a loss of Rs. 10 lakh/ month at that time, so the industry had to shift to pet coke. Other States like as Gujarat, Madhya Pradesh, Tamil Nadu, and West Bengal are using coal as fuel. With increased cost of production, the industry is not able to compete with them. In Ludhiana also there is no completion to use CNG as fuel. There are 14 units in Mandi Gobindgarh and only one contractor is there, who can modify the kiln. As such, atleast one year is required to change all these units. The Refractory/ Ceramic units are providing service to foundries, steel rolling mills, induction furnaces etc. These industries are dependent on refractory units, hence it shall the increase in the cost of production in refractory units shall also effect them. He further requested to give time to modify the existing furnaces to unable them to use PNG as fuel.

After hearing the officers of the Board and representative of the industry, the Chairman of the Board decided as under:

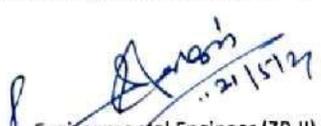
1. The industry shall immediately shift to PNG as fuel in compliance to Hon'ble NGT orders as well as Notified State Fuel Policy.
2. The industry shall submit an Environmental Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgement basis.
3. The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.
4. The industry has provided Environmental Data Board at the entrance of the main gate and shall provide adequate plantation within 7 days.
5. The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June 2024 and based on that report of Regional Office, further action in accordance with Law shall be taken.

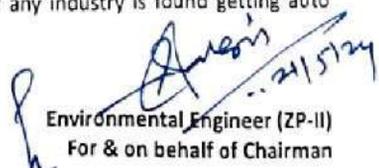
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 614

Date 21/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is also requested to keep a strict vigil on auto renewal cases and shall submit report immediately, if any industry is found getting auto renewal of consent without the compliance of State Fuel Policy.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbop2@gmail.com, Web : www.ppccb.gov.in



No. \_\_\_\_\_ REGISTERED Dated: \_\_\_\_\_

To

M/s Khan Metals,  
Bidhi Chand Colony, Ward No. 15,  
Amloh, Mandi Gobindgarh,  
Distt. Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chief Environmental Engineer (B) of the Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Khan Metals, Bidhi Chand Colony, Ward No. 15, Amloh, Mandi Gobindgarh, Distt. Fatehgarh Sahib on 02/05/2024.

The following were present:

**From the Board:**

Er. Lavneet Dubey, SEE, ZO-II, Patiala

Er. Amit Kumar, EE, ZO-II, Patiala

**From the industry:**

Sh. Liaquat Ali, Prop.

ਅੰਗੀਕਾਰ  
02/05/24  
ਵਾਰ: 02/05/24  
2/5/24

Environmental Engineer, Zonal Office-II, Patiala brought that the industry is a small scale aluminium melting unit and was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide No. CTOW/Renewal/FGS/2021/16001706 dated 17.08.2021 and the Air (Prevention & Control of Pollution) Act, 1981 and vide no. CTOA/Renewal/FGS/2021/15993106 dated 17.08.2021 valid upto 31.03.2022 with certain conditions therein and special condition that the industry shall explore the possibility to shift its unit from hard coke to PNG after consulting with experts of such field.

Earlier, the industry was issued notice to issue directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 with an opportunity of personal hearing held before Chief Environmental Engineer(B) on 19/05/2022 and it was decided as under:

1. The industry is advised to maintain & operate the Air Pollution Control Devices in optimum and efficient manner in future, so as not to cause air pollution in the area.
2. The industry shall ensure that no black smoke should be emitted from the stack of the industry at any time.
3. The industry shall apply for renewal of consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 along with requisite documents & fee within 07 days.
4. The industry shall explore the possibility to shift its unit from hard coke to PNG after consulting with experts of such field.
5. The industry shall submit Bank Guarantee amounting to Rs. 50,000/- within a week valid for one year, as an assurance to comply with the provisions of the pollution control laws.
6. It was made clear to the industry, in case the unit was found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981, strict action will be taken, which includes the closure of the unit and encashment of Bank Guarantee without affording any opportunity/personal hearing.

In compliance to hearing decisions, the industry has submitted bank guarantee of Rs. 50,000/- vide No. 342GT02221520001 dated 01.06.2022 valid upto 30.05.2023.

Thereafter, the industry was issued show cause notice for violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide Regional Office, Fatehgarh Sahib letter no. 3175 dated 18.10.2022 & 670 dated 08.05.2023

and letter no. 1842 dated 06.09.2023 was written to the industry to extend its bank guarantee which had been expired on 31.05.2023.

Now, a complaint has been received from Sh. Sultan Mohammad, Mandi Gobindgarh through Govt. of Punjab, Science, Technology and Environment Department, Chandigarh vide its memo No. 10/02/2024-STE/751503 dated 01.01.2024 regarding air pollution being caused while operating the aluminium furnace. Accordingly, the industry was visited by the officer of the Regional Office, Fatehgarh Sahib to verify the latest status of the industry on 01/02/2024 and it was observed as under:

1. The industry was in operation and is engaged in the manufacturing of aluminium bricks by using aluminium waste as raw material.
2. The industry has installed 03 no. Kuthali furnaces provided individual hoods attached with common duct alongwith wet scrubber as APCD. During visit, wet scrubber was not in operation as the water pump was out of order which was sent to mechanic for its repair as stated by Mr. Monu, Forman/Karigar of the industry. Emissions were spreading in the premises and escaping into atmosphere passing through the shed of industry.
3. The industry has not installed energy meter with its APCD.
4. The industry had applied for renewal of consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 without compliance of decisions of proceedings of personal hearing given to it. As such, the applications were returned and the industry has failed to re-apply the same.
5. The industry is using hard coke as fuel in its Kuthali furnaces.

The industry is being operated without valid consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The industry has neither complied with the conditions of consent to operate earlier granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 nor complied with the decisions of proceedings of personal hearing given to it on 19/05/2022. Thus, violating the provisions of the said Acts and causing pollution intentionally & deliberately in the vicinity.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 proposing for closure of the unit was issued to the industry with an opportunity of personal hearing before the Chief Environmental Engineer on 27/03/2024. No one from the industry attended the hearing on said date, neither submitted any reply of the notice served to it. The matter was considered by the Competent Authority and decided to give another opportunity of personal hearing on 02/05/2024.

The representative of the industry attended the personal hearing and stated that at the time of the visit of the officer of the Board on 01/02/2024, the water pump of the APCD was out of order and was sent for repair. The industry is a small scale kothali furnace unit and uses very small amount of coal per day as fuel. The use of PNG as fuel is not feasible in such type of units and requested to give some time to apply for consents of the Board.

After hearing the officers of the Board and representatives of the industry, Chief Environmental Engineer (B) Patiala decided that :

1. The industry shall run its unit on PNG for 15 days on trial basis. The Environmental Engineer, Regional Office, Fatehgarh Sahib shall be present during the trial and shall submit his report/recommendations on the feasibility of using PNG as fuel in such type of units within 15 days.
2. Further action will be taken on receipt of report from the Environmental Engineer, Regional Office, Fatehgarh Sahib.

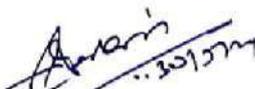
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

  
Environmental Engineer(ZP-2)  
for Chief Environmental Engineer(B)

Endst. No. 709

Dated 30/5/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer(ZP-2)  
for Chief Environmental Engineer(B)

773



# ALL INDIA STEEL REROLLERS ASSOCIATION

(Registered Under the Societies Registration Act, 1860)

Regional Office (North)

G. T. Road, Near Bhodey Kanda,

Bhadla Road, MANDI GOBINDGARH-147301 (Pb.)

DT : 12.06.2024 14 098556-58060, E-mail : aisramgg@gmail.com

12.06.2024

E-mail : aisramgg@rediffmail.com

AISRA /PPCB-10/2024-25/606

To,

The Chairman, PPCB

Vatawaran Bhawan Nabha Road Patiala

SUB : TO SAVE MSME : STEEL SECTOR MANDIGOBINDGARH/KHANNA

Resp. Sir,

1. It is submitted that all members of the association are always aware regarding cleaner fuel to be friendly with the environment of the steel sector by minimizing pollution and meetings on the subject matter are being conducted from time to time. Inputs of said meetings and some points revealed from the combined discussions are under:-

2. Members found questioning in the meetings that about 75% industry (170 units) were shifted to clean fuel as Piped Natural Gas (PNG) with the basic purpose to clean the environment. At the initial stage rates were very economically feasible at Rs 21/-per scm in May 2021 and in Oct 2022 it reached to approx @58/per scm which gone out of economic capacity of units. Important point is that to increase three times from 21 to 58 in 16 months but the amount reduced to approx 42 in 21 months due to monopoly of gas Supply Company and without any regulatory control.

3. Some members found raising their questions that they have been asked by PPCB officers that some units still running on PNG and surviving why you cannot do so. Than chairperson of the meeting addressed as follows:-

(a) Some units modified their furnaces by investing 2 to 3 crores specially designed for gas use and now if they use coal or other fuel in the modified furnaces their working capacity of furnace will hit hard. To save 2 to 3 crore these units are under compelling circumstances incurring loss in lakhs.

(b) Some units who are still on PNG are manufacturing special steel and quality products get some extra value from the products hence that type of unit may always remain on gas.

(c) Some units who are running other allied industries also and able to bear extra burden for a uncertain period of few months decided to run on gas

(d) Newly established industries are not given NOC/consent by PPCB are compelled to use gas because they already incurred huge investments 15 to 20 crores.

(e) On the other hand 30 to 40 industries that were financially weak and had no other way other than to close their shutters permanently.

## Head Office :

Sagar Apartments, 6, Tilak Marg, New Delhi-110001  
 Telephones : 65363874, 23389957, Fax : 011-23383142  
 E-mail : aisra2003@yahoo.com, aisra2003@gmail.com  
 Website : www.allindiasteelra.com

## Regional Office (East) :

Chatterjee International Centre,  
 12-A (4th Floor), 33-A, J.N. Road,  
 Kolkata-700071,  
 Phone : 033-22881885

-2-

(f) Association tried to have a meeting with supplier companies for negotiation for fixation of rates for a stipulated period of PNG which may viable to all but companies found not taking any interest in this

4. Some members questioning continuously that why only the industry is the soft target being least polluting in the sector than chair replied to the members:-

(i) Our association is the party in the case of Mr Dimple Kumar who introduced himself as an environmental lover but we came to know through our relevant sources that he lives at Amlah and is doing practice as an advocate who has now hired a senior advocate in this case . So we can say that he is not an environmental lover. He may work on the indications of some big fishes and the interest behind his case may be DAL ME KUCHH KALA HAI.

(ii) in said case, As per report of IIT committee appointed by NGT to report the facts regarding pollution in Mandi Gobindgarh based on various factors / sources contribution of PM 2.5 in the ambient air quality of Mandi Gobindgarh contribution whole Industries is only 23% from a lot of 600 industries and major cause (65%) of pollution is due to road dust and vehicles smoke (34%+31% respectively). So it is very much clear from this report that the contribution of more than 600 industries is 23% and Rolling mills are 1/3 of this lot of 600 industries means contribution of pollution by Rolling Mills may be less than 4%. Moreover the petitioner who claims himself a social reformer files the case against the category who is more aware towards environment and his part in the pollution is only about 2% and this category always try to match the guidelines of environment agencies, today they are the victims on the cost of their survival which will not yield hardly any result even if that units may be order to close. That will actually on ground affecting 2% out of 250 aq1 and their total no in the industrial pollution is about 2% out of 23% contribution in pollution according to the report of ITI committee formed by NGT.

(iii) **Only Rolling Mills are targeted in Petition before NGT.**

The petition before Hon'able NGT is filed to target only rolling Mills . Other sector is not made parties . The purpose of petitioner seemed to be of vested interest instead of environment pollution. It is talk of the industry that Gas Supply companies have hidden interest in the NGT petition as they have monopoly in the supply and no control or regulation in PNG tariff. Association has so many times contacted the gas supply companies to arrange meeting with the industries to make long term contact for supply of gas at a fix rate, but get no response.

(iv) NISST had given report that the comparative emissions of particulate matter (SPM) of industries of Mandi Gobindgarh is 23% out of which contribution of Rolling Mills is less than 4%. Now the important point is that the industry which contributes 4% is suffering and 96% of polluting elements are nowhere in the picture.

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It is always seen that our units are always aware to control the pollution and save the environment. Previously with the efforts of the association classes (Foreman & Fireman) were conducted at a big level with the help of Science and Technology teams and in 2019 a survey was revealed by Science and Technology declaring that industry emission is 50% and road dust is 40%. Since the long responsibility to minimize the emission taken by our industry by providing pulverized coal and so many other modifications we bring down the ratio from 50% to 23% emission but due to road dust and transport it increased from 40% to 65% is not seen by Mr Dimple Kumar he is likely playing in the hands of some others may be Gas Supply Companies.

(v) In the NGT case we tried to explain the above facts and submitted all the supporting reports and documents in our reply and requested the Hon'able NGT to provide time for arguments but unfortunately not provided. Dimple Kumar is only to provide profit to a special cell of creamy lobby doing business of gas is a matter of investigation.

(vi) The pollution monitoring instruments installed by the Central Pollution Control Board (CPCB) are assessing the level at 30 feet height. In rolling mills the height of chimneys is set at 80 to 100 feet which is not counted in such instruments. Also PM2.5 or fine particles can remain airborne for long periods and travel hundreds of miles. Coarse particles, do not remain airborne as long and their spatial impact is typically limited because they tend to deposit on the ground downwind of emissions sources.

(vii) We are always aware and on the single order of PPCB all industries fixed interlocking tiles on the entry routes to control vehicle dust. This was implemented by all industrialist members without an agitation but any efforts from the concerned department is not seen to control road / transport dust pollution which is so high it looks like injustice with the rolling industry.

(xiii) Who is more conscious to law abiding he is being more suppressed and this is automatically proved by our above facts given by us.

#### SOME MAJOR PRACTICAL POINTS FAVOURING ROLLING MILLS

5. On the other hand the problem of monopoly and non transparency in prices of Gas has been presented with the Petroleum Minister and on our suggestions/requests to resolve the issue seriously because the rates differ at adjoining industries because of district - wise in the same cluster. Govt of India Ministry of Petroleum & Natural Gas vide their Draft dated 20.07.2023 mentioned to the secretary PNGRB New Delhi that The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring City or Local Natural Gas Distribution Networks as Common Carrier or Contract carrier) "the legislative intent to promote competitive markets and protect the interest of the consumers.

.....4/-

Even the National Gas Policy 2006 envisages a market that fosters "fair trade and competition" amongst entities. Therefore, framing well guided regulations will foster overall development of the CD sector while addressing the issues raised by various stakeholders.

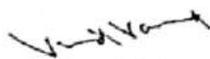
6. At Action Plan for Clean Air, Mandi Gobindgarh at Para 4.2.1 mentioned that "Transport sector is one of the significant contributors to air pollution in Mandi Gobindgarh due to movement of heavy goods vehicles carrying raw materials and products of industries located in and around the city. At present about 15000 vehicles (heavy transport vehicles, LMVs, Cars & Jeeps, two wheelers and three wheelers) are plying on the roads of Mandigobindgarh. National Highway NH-1 passes through Mandi Gobindgarh , which is connecting tourist destinations like Amritsar and industrial hubs like Ludhiana and Jalandhar.

7. It is very much practical that due to positive and genuine submissions by our association to Ministry of Environment, Forest & Climate Change to wave off the rolling mills from the list of Environmental Clearance certification and final Notification issued by the Ministry shows that the rolling mills are non polluting industry and exempted from EC for Rolling mills.

8. It is requested that the rolling industry is always doing efforts to minimize pollution and due to above practical facts we are the least polluting sector of Mandi Gobindgarh . Our suggestion is here to comprise a committee by State and Environment Ministry who may survey rolling mills with latest technical machines and we are sure that our air pollution will be less than 2% practically. Also our mills providing employment near to 1 lac employees daily will be injustice to their families if mills closed due to none held of clear cut policy on clean fuel without monopoly with transparency mechanism. We again submit that the rolling mills are a non polluting industry having no harmful pollution except some dust which is being collected and deposited is also useful for land filling and for some sectors the subject is under experiments.

9. In view of all the above it is humbly requested that State/Board may accept our genuine and practical issues which are totally on ground realities and to save MSME units who are just standing at the edge of their closing. Necessary relief for 4 to 6 months may please be provided till the clear cut policies come into practice to control the existing monopoly by the gas companies.

With Best Regards,



(Vinod Vashisht)  
National President  
(M) : 78371-00415

Copy to :-  
Chief engineers PPCB Patiala

EE Fg)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 4692-95

REGISTERED.

Dated: 12/1/24

To

1. The Project Director,  
National Highway Authority,  
16-Prem Nagar,  
Ambala City.
2. The Executive Engineer  
Construction Division, PWD B& R  
Sirhind.
3. The Executive Engineer-II  
PSIEC, Sector 17,  
Chandigarh.
4. The Executive Officer,  
Municipal Council,  
Mandi Gobindgarh

**Subject: Show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981.**

Whereas it is mandatory on the part of the authorities to obtain the 'Consent to Establish' (NOC) of the Board u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, before establishing the project proponent.

And whereas, it is also mandatory on the part of authorities to install proper and adequate pollution control devices so as to ensure that various pollutants in emissions being discharged / proposed to be discharged from the project proponent conform to the emission standards prescribed by the Board.

And whereas, nine cities of Punjab namely Dera Bassi, Naya Nangal, Patiala, Amritsar, Khanna, Ludhiana, Jalandhar, Dera Baba Nanak and Mandi Gobindgarh were declared non-attainment cities by Central Pollution Control Board (CPCB) on the basis of Ambient air data for the period of 2011-2015 for not meeting the annual average of 60 µg/m<sup>3</sup> for PM<sub>10</sub>. Directions were issued to the Board by CPCB to prepare action plans for the above stated non-attainment cities of Punjab. Action Plan of clean air Mandi Gobindgarh has also been prepared & notified by the Deptt. of Science, Technology & Environment. The one of the activities of the said action plan to get the Source Apportionment Study of the Mandi Gobindgarh studied from Institute of Repute to ascertain the source and quantification of the emissions being generated.

And whereas, Road dust and vehicular pollution are one of the major contributors to air pollution as per the Action Plan of Clean Air Mandi Gobindgarh. National Highway Authority of India, PWD (B&R), PSIEC and MC, Mandi Gobindgarh are among the key stake holder departments, who are to ensure that there are pothole free roads for free flow of traffic and it shall undertake black topping of respective roads from time to time.

And whereas, Punjab Pollution Control Board has engaged the Indian Institute of Technology (IIT) in Delhi to conduct Source Apportionment Study of Mandi Gobindgarh. The study focuses on determining the sources of pollution of Mandi Gobindgarh. And accordingly, IIT Delhi has prepared a draft report Source Apportionment Study.

And whereas, as per the Source Apportionment Study report of IIT Delhi, the Source contribution of PM 2.5 and PM 10 in the ambient air quality of Mandi Gobindgarh is tabulated here in below:

Sr. No.	Sector	PM <sub>2.5</sub> Percentage	PM <sub>10</sub> Percentage
1	Domestic	2	1
2	Road Dust	34	57
3	MSW	8	4
4	Vehicle	31	13
5	Food Joints	0	0

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@gmail.com](mailto:ppcbzop2@gmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

6	Crematoria	2	1
7	Industries	23	24

The major contribution to ambient air quality is the road dust and vehicles, which according to the SA study contributes 34-57% and 13-31% respectively.

And whereas, during the visit of the Mandi Gobindgarh on 12/12/2023 by the officers of the Board, it was observed that:

1. The roads in Mandi Gobindgarh are in a state of severe disrepair and deterioration, particularly the major thoroughfares. These include a 7 km section of National Highway from Focal Point to Kumbh, managed by PSIEC, a 4 km stretch of Kumbh Road leading to Amloh Road under PWD's care, the 3 km RG Mill Road from Railway Road to National Highway maintained by MC Mandi Gobindgarh and the service lanes along National Highway, overseen by NHAI. Additionally, several other roads in the area are also in critical condition and urgently require repair or reconstruction.
2. The substandard condition of roads in Mandi Gobindgarh has resulted in substantial road dust emissions.
3. The frequent movement and parking of heavy vehicles along National Highway-44 and Amloh Road are significant contributors to air pollution in the surrounding areas.
4. Major roads are experiencing severe vehicle congestion, primarily caused by the irregular traffic flow of commercial vehicles, including heavy and light commercial vehicles (HCVs and LCVs).
5. No sprinkling of treated wastewater of STP Mandi Gobindgarh was observed.
6. There is lack of designated parking spaces for heavy vehicles. This shortfall leads to traffic management issues and difficulty in controlling vehicle loads. The absence of these facilities contributes to road congestion and deterioration.

And whereas, despite the action plan implemented four years ago, the responsible departments, including NHAI, PWD (B&R), PSIEC and MC Mandi Gobindgarh have not adequately maintained road conditions, adversely affecting the area's air quality. This negligence is evident in the deteriorating road conditions in Mandi Gobindgarh.

And whereas, show cause notice for violations of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the Authorities vide no. 333-34 dated 02/02/2022 with an opportunity of personal hearing before the Chairman of the Board on 18/02/2022. But, the hearing fixed on 18/02/2022 could not be held due to administrative reasons and the authorities were informed by the Regional Office, Fatehgarh Sahib accordingly. The matter was considered and decided to give another opportunity of hearing on 05/04/2022.

And whereas, after hearing the officers of the Board and representatives of NHAI, the Chairman of the Board decided that the NHAI shall submit written reply as assured during the hearing. In case of failure on part of NHAI, the matter will be brought to the notice of Ministry of Surface Transport / NGT for intervention in the matter. However, NHAI has failed to control the dust emissions from the National Highway, till date.

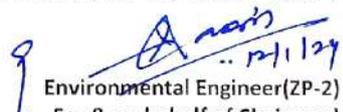
And whereas, the authorities are found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Act and air pollution was being caused in the area.

And whereas, it has now been proposed to initiate action against the authorities and National Authority of India under the provisions of the Air (Prevention & Control of Pollution) Act, 1981, due to aforesaid reasons, after affording an opportunity of show cause.

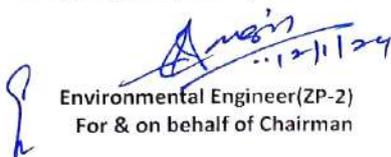
As such, you are, hereby, afforded an opportunity to show cause in person before the **Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 27/12/2023 at 11.00 AM** to explain, as to why the proposed action under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 should not be taken, failing which it will be presumed that authorities have nothing to say and the Board shall go ahead to take the proposed action under the said Act without giving any further notice/opportunity.

Endst. No. 4698

Dated 12/11/24

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. It is requested to inform the authorities concerned regarding date & time of hearing, get the letter delivered to the authorities through special messenger and the receipt of the same be sent to this office before to date of hearing.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ  
VATAVARAN BHAWAN, NABHA ROAD, PATIALA  
E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



No. \_\_\_\_\_  
To \_\_\_\_\_

REGISTERED

Dated: \_\_\_\_\_

1. The Project Director,  
National Highway Authority,  
16-Prem Nagar,  
Ambala City.
2. The Executive Engineer  
Construction Division, PWD B&R  
Sirhind.
3. The Executive Engineer-II  
PSIEC, Sector 17,  
Chandigarh.
4. The Executive Officer,  
Municipal Council,  
Mandi Gobindgarh

AEE-II

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to The Project Director, National Highway Authority, 16-Prem Nagar, Ambala City, The Executive Engineer Construction Division, PWD B&R Sirhind, The Executive Engineer-II, PSIEC, Sector 17, Chandigarh and The Executive Officer, Municipal Council, Mandi Gobindgarh on 19/01/2024.

The following were present:

**From the Board:**

Er. Lavneet Kumar Dubey, SEE, ZO-II, Patiala

Er. Amit Kumar, EE, ZO-II, Patiala

Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the NHAI :**

Sh. Bhavnesh Kumar, Manager Technical

Sh. Chirag Mittal, Manager Technical

**From the MC :**

Er. Gurpreet Singh, Executive Engineer

The officers of the Board brought out that the Nine cities of Punjab namely Dera Bassi, Naya Nangal, Patiala, Amritsar, Khanna, Ludhiana, Jalandhar, Dera Baba Nanak and Mandi Gobindgarh were declared non-attainment cities by Central Pollution Control Board (CPCB) on the basis of Ambient air data for the period of 2011-2015 for not meeting the annual average of 60 µg/m<sup>3</sup> for PM<sub>10</sub>. Directions were issued to the Board by CPCB to prepare action plans for the above stated non-attainment cities of Punjab. Action Plan of clean air Mandi Gobindgarh has also been prepared & notified by the Deptt. of Science, Technology & Environment. The one of the activities of the said action plan to get the Source Apportionment Study of the Mandi Gobindgarh studied from Institute of Repute to ascertain the source and quantification of the emissions being generated.

Road dust and vehicular pollution are one of the major contributors to air pollution as per the Action Plan of Clean Air Mandi Gobindgarh. National Highway Authority of India, PWD (B&R), PSIEC and MC, Mandi Gobindgarh are among the key stake holder departments, who are to ensure that there are pothole free roads for free flow of traffic and it shall undertake black topping of respective roads from time to time.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcb2op2@vmail.com](mailto:ppcb2op2@vmail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

Punjab Pollution Control Board has engaged the Indian Institute of Technology (IIT) in Delhi to conduct Source Apportionment Study of Mandi Gobindgarh. The study focuses on determining the sources of pollution of Mandi Gobindgarh. And accordingly, IIT Delhi has prepared a draft report Source Apportionment Study.

As per the Source Apportionment Study report of IIT Delhi, the Source contribution of PM 2.5 and PM 10 in the ambient air quality of Mandi Gobindgarh is tabulated here in below:

Sr. No.	Sector	PM <sub>2.5</sub> Percentage	PM <sub>10</sub> Percentage
1	Domestic	2	1
2	Road Dust	34	57
3	MSW	8	4
4	Vehicle	31	13
5	Food Joints	0	0
6	Crematoria	2	1
7	Industries	23	24

The major contribution to ambient air quality is the road dust and vehicles, which according to the SA study contributes 34-57% and 13-31% respectively.

During the visit of the Mandi Gobindgarh on 12/12/2023 by the officers of the Board, it was observed that:

1. The roads in Mandi Gobindgarh are in a state of severe disrepair and deterioration, particularly the major thoroughfares. These include a 7 km section of National Highway from Focal Point to Kumbh, managed by PSIEC, a 4 km stretch of Kumbh Road leading to Amloh Road under PWD's care, the 3 km RG Mill Road from Railway Road to National Highway maintained by MC Mandi Gobindgarh and the service lanes along National Highway, overseen by NHAI. Additionally, several other roads in the area are also in critical condition and urgently require repair or reconstruction.
2. The substandard condition of roads in Mandi Gobindgarh has resulted in substantial road dust emissions.
3. The frequent movement and parking of heavy vehicles along National Highway-44 and Amloh Road are significant contributors to air pollution in the surrounding areas.
4. Major roads are experiencing severe vehicle congestion, primarily caused by the irregular traffic flow of commercial vehicles, including heavy and light commercial vehicles (HCVs and LCVs).
5. No sprinkling of treated wastewater of STP Mandi Gobindgarh was observed.
6. There is lack of designated parking spaces for heavy vehicles. This shortfall leads to traffic management issues and difficulty in controlling vehicle loads. The absence of these facilities contributes to road congestion and deterioration.

Despite the action plan implemented four years ago, the responsible departments, including NHAI, PWD (B&R), PSIEC and MC Mandi Gobindgarh have not adequately maintained road conditions, adversely affecting the area's air quality. This negligence is evident in the deteriorating road conditions in Mandi Gobindgarh.

Show cause notice for violations of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the Authorities vide no. 333-34 dated 02/02/2022 with an opportunity of personal hearing before the Chairman of the Board on 18/02/2022. But, the hearing fixed on 18/02/2022 could not be held due to administrative reasons and the authorities were informed by the Regional Office, Fatehgarh Sahib accordingly. The matter was considered and decided to give another opportunity of hearing on 05/04/2022.

After hearing the officers of the Board and representatives of NHAI, the Chairman of the Board decided that the NHAI shall submit written reply as assured during the hearing. In case of failure on part of NHAI, the matter will be brought to the notice of Ministry of Surface Transport / NGT for intervention in the matter. However, NHAI has failed to control the dust emissions from the National Highway, till date.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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The authorities were found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Act and air pollution was being caused in the area.

Accordingly, show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 have been issued to the Authorities with an opportunity of personal hearing before the Chairman of the Board on 19/01/2024.

The representatives the authorities attended the hearing and submitted their respective replies, which were taken on record. The matter was discussed and deliberated in detail.

After hearing the officers of the Board & considering the facts submitted the representatives of the authorities and after detailed deliberation, the Chairman of the Board decided as under:

1. NHAI shall comply with the C&D waste rules in true letter & spirit and shall shift the entire waste stored along the National Highway, passing through Mandi Gobindgarh and Khanna to the designated site, within 15 days and submit the report at Regional Office, Fatehgarh Sahib.
2. NHAI shall remove the loose earth from the both sides of National Highway, passing through Mandi Gobindgarh & Khanna within 15 days and shall use sprinkling of treated wastewater atleast two times per day to suppress the dust emissions.
3. NHAI shall plant suitable varieties of plants along the both sides of the National Highway within three months and shall pursue the matter with the District Administration to stop the illegal parking of vehicles along the National Highway. NHAI shall also pursue the matter of over loaded vehicles with the District Administration.
4. NHAI shall ensure that there is no littering of any type of solid waste along the National Highway and shall direct the food courts especially near the toll plazas to provide appropriate bins for storing their waste and dispose off the same in environmentally sound manner.
5. NHAI and Municipal Council, Mandi Gobindgarh shall carryout the repair work/ black topping/ removal of pot holes, where ever required within one month.
6. Municipal Council, Mandi Gobindgarh shall carryout sprinkling of treated wastewater from STP of capacity 25 MLD atleast twice a day to suppress the dust emissions from the roads in its jurisdiction and shall maintain the logbook.
7. Municipal Council, Mandi Gobindgarh shall provide GPS system over its tankers used/ to be used to spray treated wastewater and shall share the link with the Environmental Engineer, Regional Office, Fatehgarh Sahib, so as to monitor the movement of the same.
8. Environmental Engineer, Regional Office, Fatehgarh Sahib shall check the log books maintained by the tankers used for sprinkling of wastewater treated in Mandi Gobindgarh STP of capacity 25 MLD over the roads and shall submit its report within 15 days.
9. Environmental Engineer, Regional Office, Fatehgarh Sahib and MC, Mandi Gobindgarh shall conduct a survey of the roads of Mandi Gobindgarh regarding maintance of the roads and shall submit the report along with recommendations within one month.
10. Municipal Council, Mandi Gobindgarh shall ensure that there is no littering & burning of any type of solid waste in its jurisdiction.
11. The Executive Engineer Construction Division, PWD B&R Sirhind and Executive Engineer-II, PSIEC, Sector 17, Chandigarh be given another opportunity of personal hearing before the Chairman of the Board shall be given.

You are requested to ensure the compliance of hearing decisions, within stipulated period and submit report at Regional Office.

Endst. No. 5020

*SJ*  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

*13-2-24*

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to ensure the compliance of decisions of the hearing and submit report at the earliest.

*Anandh*  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

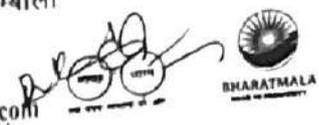
VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)  
**NATIONAL HIGHWAYS AUTHORITY OF INDIA**

(Ministry of Road Transport and Highways, Govt. of India)  
Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला  
# 16, Prem Nagar, Ambala City-134003, Haryana  
# 16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा  
दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & pluambala@gmail.com



AEE-I 29.02.2024

नदी डाक  
दस्तावेज दिनांक 13/3

11186/NHAI/AMB/4582

To The Environmental Engineer,  
Regional Office, Punjab Pollution Control Board,  
Fatehgarh Sahib.

Sub:- Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 on 19.01.2024.

Ref: i. Punjab Pollution Control Board letter no. 5016-19 dated 13.02.2024 received in this office on 19.02.2024. 51/33  
ii. This office letter no. 11176/NHAI/AMB/3908 dated 17.01.2024. 13/3/24  
iii. Punjab Pollution Control Board Endst no. 4696 dated 12.01.2024.

Sir, This is in reference to Punjab Pollution Control Board letter under reference (i) vide which directions have been issued to this office to undertake improvement with respect to certain works concerning air pollution and other environmental issues along the Project Highway (NH-44) in Mandi Gobindgarh.

2. In this regard, it is submitted that in continuation to detailed submission of the observations raised vide letter under reference (iii) which have already been submitted by this office vide letter under reference (ii), pointwise compliance of the directions given vide worthy Board vide letter dated 13.02.2024 (ref. i) are submitted as under:

S. No.	Direction issued by PPCB	Reply of PIU-Ambala, NHAI
1.	NHAI shall comply with the C&D waste rules in true letter & spirit and shall shift the entire waste stored along the National Highway, passing through Mandi Gobindgarh and Khanna to the designated site, within 15 days and submit the report at Regional Office, Fatehgarh Sahib	<ul style="list-style-type: none"> <li>Construction and Demolition (C&amp;D) wastes whenever generated at site during construction/maintenance works are removed expeditiously by the Contractors to a suitable location away from the NH-land.</li> <li>Moreover, Contractors have also been directed to strictly ensure compliance of the norms of Pollution Control Board and the applicable law(s) &amp; take appropriate dust mitigation measures at site to curb air pollution problems.</li> </ul>
2.	NHAI shall remove the loose earth from both the sides of National Highway, passing through Mandi Gobindgarh & Khanna within 15 days and shall use sprinkling of treated wastewater atleast two times per day to suppress the dust emissions.	<ul style="list-style-type: none"> <li>Operation and Maintenance Contractor deployed by NHAI are directed to remove the dust (loose earth) from NH-44 ROW. Moreover, a dedicated team along with a vacuum sweeping machine along NH-44 for regular road cleaning works to ensure dust emissions are mitigated especially in MandiGobindgarh to Khanna section of the project highway (Photographs attached). Sprinkling of water through tankers has also been done.</li> </ul>

Contd.2/-

3.	NHAI shall plant suitable varieties of plants along the both sides of the National Highway within three months and shall pursue the matter with the District Administration to stop the illegal parking of vehicles along the National Highway. NHAI shall also pursue the matter of over loaded vehicles with the District Administration.	<ul style="list-style-type: none"> <li>• Significant plantation drives have been undertaken along the Project highway which also includes planting around 2500 nos. plants in MandiGobindgarh and more than 10000 nos. in District Fatehgarh Sahib in median of the project highway.</li> <li>• The Contractor have also been directed for casualty replacement of plants as and when observed.</li> <li>• With regard to illegal parking of vehicles, worthy Chairman, PPCB would appreciate the fact that this office has already taken up the matter with MC, MandiGobindgarh on several occasions (copy enclosed). Action is yet to be taken from their end.</li> </ul>
4.	NHAI shall ensure that there is no littering of any type of solid waste along the National Highway and shall direct the food courts especially near the toll plazas to provide appropriate bins for storing their waste and dispose off the same in environmentally sound manner.	<ul style="list-style-type: none"> <li>• No littering activities are carried out over NH-land by NHAI. The same is dumped by the local miscreants and unauthorized vendors over NH-land.</li> <li>• The matter has also been taken up with MC, Mandi Gobindgarh (copy enclosed). Action is yet to be taken from their end.</li> <li>• De-littering works are carried out by the Operation and Maintenance Contractor by using dedicated tractor-trolleys to ensure removal of solid waste from the highway.</li> <li>• Further, it is to intimate that directing the food courts to provide dust bins and not to throw wastes near the highway is not under the purview of this office. In this regard, MC, MandiGobindgarh may be directed to issue challans against such miscreants.</li> <li>• In addition to above, it is worth mentioning here that this office has taken up the matter of removal of dumping sites created by MC, MandiGobindgarh along the separator of the project highway. It is to submit here that despite putting best efforts in cleaning activities by this office, such action defeats the intended purpose of cleaning works. In this regard, MC MandiGobindgarh may be directed to ensure prompt removal of dumping sites so that pollution problems are mitigated to a large extent.</li> </ul>
5.	NHAI and Municipal Council, MandiGobindgarh shall carryout the repair work/ black topping/ removal of pot holes, where ever required within one month.	<ul style="list-style-type: none"> <li>• In recent past, this office has undertaken BC overlay works to ensure smooth riding quality for the safety of road users. The same stands completed.</li> <li>• Moreover, rectification of potholes is a regular process and is rectified by the O&amp;M Contractor as and when observed.</li> </ul>

3. It is further submitted that Authority has appointed Independent Engineer M/s L.N Malviya Infra Projects Ltd. for monitoring the construction work of the Project in regular monitoring the measures taken by the construction agency and has been instructed to monitor the same more vigilantly so that construction work is exerted strictly following the instruction of Pollution Control Authorities.

*Handwritten signature*

11186/NHAI/AMB/4582

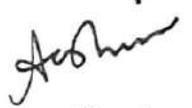
dated 29.02.2024

4. Moreover, it is submitted that NHAI has been proactively involved in cleaning/maintaining of the project highway in an environmental friendly manner. However, there are certain issues which do not fall under the ambit of NHAI as mentioned above which needs to be dealt through overall co-ordination by local bodies (MC, Mandi Gobindgarh and other concerned authorities) so that pollution problems are resolved comprehensively.

5. In light of the above submissions, it is humbly requested to consider compliance efforts favorably. NHAI remains committed to following the guidelines set forth by the worthy Board and Pollution Control Regulatory Authority and have issued further instructions to concerned Contractors to strictly adhere to these standards.

Yours Faithfully,

Encl: (i) As above  
(ii) Annexure-A (8 pages)

  
Project Director,  
NHAI, PIU-AmbalaCopy to:

- i. Deputy Commissioner, Fatehgarh Sahib.
- ii. Regional Officer, RO-Chandigarh, NHAI.



Ph. no. :- 01765-505368  
Email :- megvg@ymail.com

## MUNICIPAL COUNCIL GOBINDGARH

### Fatehgarh Sahib (Punjab)

ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ, ਜਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ।

Ref. no. 1564

Dated 11/7/2024

To,

Environmental Engineer (ZI-II)  
Punjab Pollution Control Board  
Patiala.

Subject :- Proceedings of the personal hearing given by the Chairman of the board for the violation of the provisions of the Air (Prevention & Control Of Pollution) Act, 1981 to The Project Director, National Highway Authority, 16-Prem Nagar, Ambala City, The Executive Engineer Construction Division, PWD B&R Sirhind, The Executive Engineer-II, PSIEC Sector 17, Chandigarh and The Executive Officer, Municipal Council, Mandi Gobindgarh on 19/01/2024.

Reference No:- Your office Letter No. 5020 Date 13.02.2024

With due respect, I am Submitting Compliance Report to highlight a significant environmental initiative undertaken by the Municipal Council Mandi Gobindgarh regarding pollution control efforts within MC Limits.

As part of a comprehensive strategy outlined in the recent report by IIT on pollution sources in Mandi Gobindgarh, the MC has taken proactive measures to address road dust pollution. Specifically, extensive efforts have been made to eliminate potholes across all roads in the municipal area. This initiative not only enhances road safety but also contributes to reducing airborne dust particles, a major contributor to local pollution levels. MC has finished black topping of around 4kms of road.

Moreover, in an effort to curb unauthorized parking, the MC has planned the installation of crash barriers on service lane of NHAI, a step aimed at improving traffic flow and minimizing vehicular emissions in congested areas. MC has installed traffic signals on all major junctions for streamlining traffic on NHAI. MC has paved around 85000Sft area for parking of Trucks outside the main city and Furthermore, significant progress has been made on the road leading to the main Truck Stand, with completion nearing 70%. This development is a testament to MC's commitment to enhancing infrastructure while concurrently addressing environmental concerns.

Additionally, MC has recently purchased two Anti Smog Guns, two Tankers, Road Sweeping Machine to facilitate efficient road cleaning and dust suppression activities. Sprinkling is being done on daily basis without break. These assets are pivotal in ensuring ongoing maintenance and adherence to environmental standards.

As far as Solid waste is concerned MC has just commissioned Biomethanation Plant (Capacity 15 TPD) which will convert all Municipal Wet waste into Electricity. To combat the issue of littering and burning of solid waste, stringent measures have been implemented. The community has been actively educated about the harmful effects of such practices, resulting in a noticeable reduction in incidents. Continuous monitoring and enforcement efforts by MC officials have ensured compliance with these regulations.

In light of these proactive measures and accomplishments, I kindly request the Punjab Pollution Control Board to acknowledge and support the efforts of the Municipal Council Mandi Gobindgarh. Your guidance and assistance in ensuring compliance with environmental regulations and best practices would be greatly appreciated as we continue our journey towards a cleaner and more sustainable environment for all residents.

Hence Compliance Report is being submitted for further Necessary action Please.

  
Executive Officer,  
Municipal Council,  
Gobindgarh.